October 29, 2026

To,
The General Manager
Corporation Finance Department
Securities and Exchange Board of India
SEBI Bhavan,
Mumbai - 400051

Dear Sir/Madam,

Sub: Submission of newspaper publication of the recommendations of the Independent Directors Committee ("IDC") on the Open Offer

Pursuant to Regulation 26(7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, please find enclosed copies of the newspaper publication of the recommendations of the Independent Directors Committee ("IDC") of IIFL Capital Services Limited (formerly known as IIFL Securities Limited) ("Target Company") on the open offer for acquisition of up to 10,01,44,112 (Ten Crore One Lakh Forty Four Thousand One Hundred Twelve) fully paid-up equity shares of face value of INR 2 (Indian Rupee Two only) each of the Target Company by FIH Mauritius Investments Ltd. ("Acquirer") along with HWIC Asia Fund (Class A Shares) ("PAC"), in its capacity as a person acting in concert with the Acquirer, pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") ("Open Offer").

The recommendations of the IDC were published on October 29, 2026, in the following newspapers:

1. Business Standard (English & Hindi),
2. The Free Press Journal (English) and
3. Nav Shakti (Marathi)

We request you to kindly take the same on record.

Yours faithfully,

For **IIFL Capital Services Limited**
(Formerly IIFL Securities Limited)

Meghal Abhishek Shah
Digitally signed by Meghal Abhishek Shah
Date: 2026.10.29 18:21:23 +05'30'

Meghal Shah
Company Secretary

Encl: As above

FDC LIMITED

(CIN: L24239MH1940PLC003176)
Registered Office: FDC House, C-11 & 12, Dalia Industrial Estate,
Oshiwara Village, Off New Link Road, Andheri - West, Mumbai - 400 053.
Tel. No. +91 022 69107100, Website: www.fdcindia.com, Email: investors@fdcindia.com

STATEMENT OF UNAUDITED STANDALONE AND CONSOLIDATIED FINANCIAL RESULTS FOR THE QUARTER/ HALF YEAR ENDED 30 SEPTEMBER, 2026

The Un-audited standalone and consolidated financial results for the quarter/ half year ended September 30, 2026 ("Financial Results ") have been reviewed by the Audit Committee and approved by the Board of Directors of the Company in their respective meetings held on October 27, 2026. The full Financial Results are available on the Stock exchanges Website (www.bseindia.com and www.nseindia.com) and on the Company's webpage (https://www.fdcindia.com/financial-result) and can also be accessed by scanning the following Quick Response Code:

For FDC Limited
Sd/-
Mohan A Chandavarkar
Chairman & Managing Director
DIN: 00043344

Date : 27.10.2026
Place : Mumbai

IIFL CAPITAL SERVICES LIMITED

(Formerly known as IIFL Securities Limited)

CIN L99999MH1996PLC132983
Regd Office: IIFL House, Sun Infotech Park, Road No.16V, Plot No. B-23, MIDC, Thane Industrial Area, Wagle Estate, Thane – 400 604 | **Tel:** +91-22-4103 5000/6273 4000
Website: https://www.iiflcapital.com/

Recommendations of the Committee of Independent Directors ("IDC") of IIFL Capital Services Limited (formerly known as IIFL Securities Limited) ("Target Company") on the open offer for acquisition of up to 10,01,44,112 (Ten Crore One Lakh Forty Four Thousand One Hundred Twelve) fully paid-up equity shares of face value of INR 2 (Indian Rupee Two only) each of the Target Company by FIH Mauritius Investments Ltd (the "Acquirer") along with HWIC Asia Fund (Class A Shares) (the "PAC") in its capacity as a person acting in concert with the Acquirer, pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations")("Open Offer")

1	Date	October 28, 2026
2	Name of the Target Company (TC)	IIFL Capital Services Limited (formerly known as IIFL Securities Limited)
3	Details of the Open Offer pertaining to TC	Open offer for acquisition of up to 10,01,44,112 (Ten Crore One Lakh Forty Four Thousand One Hundred Twelve) fully paid-up equity shares of face value of ₹ 2/- (Indian Rupee Two only) each (**"Equity Share"**) of the Target Company representing 26.00% (Twenty Six Percent) of the Expanded Voting Share Capital (as such term is defined in the LOF) from the Public Shareholders of the Target Company pursuant to, and in compliance with, the requirements of the SEBI (SAST) Regulations. a. Open offer price: Rs.350/- along with interest @ 10% per annum on the open offer price for the delay in payment from the Scheduled Payment Date (i.e. October 28, 2026) till actual date of payment of consideration under the Offer. b. Mode of payment: Cash Public Announcement dated May 7, 2026 (**"PA"**), Detailed Public Statement dated May 12, 2026 (**"DPS"**), Draft Letter of Offer dated May 15, 2026 and Letter of Offer dated October 28, 2026 (**"LOF"**) have been issued by ICICI Securities Limited (**"Manager to the Open Offer"**) on behalf of the Acquirer and PAC.
4	Name(s) of the Acquirer and PAC with the acquirer	**Acquirer** – FIH Mauritius Investments Ltd **PAC** – HWIC Asia Fund (Class A Shares)
5	Name of the Manager to the offer	ICICI Securities Limited ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025, Maharashtra, India Tel: +91 22 6807 7100 Fax: +91 22 6807 7801 E-mail: iiflcapital.openoffer@icicisecurities.com Contact Person: Tanya Tiwari / Namrata Ravasia Website: www.icicisecurities.com SEBI Registration No.: INM000011179
6	Members of the Committee of Independent Directors	Mr. Anand Shailesh Bathiya (Chairperson for the meeting) Mr. Shamik Das Sharma Ms. Rekha Gopal Warriar Mr. Viswanathan Krishnan
7	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	a. All the members of the IDC are Non-Executive Independent Directors on the Board of Directors of the Target Company. b. None of the members of IDC hold any Equity Shares in the Target Company. c. None of the members of the IDC have entered into any contract or have any relationship with the Target Company.
8	Trading in the Equity shares/other securities of the TC by IDC Members	No members of the IDC have traded in any of the equity shares/ securities of the Target Company during the: a. 12-month period preceding the date of the PA; and b. period from the date of the PA and till the date of this recommendation.
9	IDC Member's relationship with the Acquirer (Director, Equity shares owned, any other contract / relationship), if any.	None of the members of IDC: a. are Directors on the Board of the Acquirer or the PAC; b. holds any equity shares or other securities of the Acquirer or the PAC; and c. have any contracts/ relationship with the Acquirer or the PAC.
10	Trading in the Equity shares/other securities of the Acquirer by IDC Members	None of the members of the IDC have traded in any of the equity shares/ securities of the Acquirer and/or PAC during the: a. 12 month period preceding the date of the PA; and b. period from the date of the PA and till the date of this recommendation.
11	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The members of the IDC have perused the PA, DPS and LOF issued by the Manager to the Open Offer on behalf of the Acquirer and PAC. The members of the IDC believe that the offer is fair and reasonable and in line with the SEBI (SAST) Regulations. However, the Public Shareholders of the Target Company are advised to independently evaluate the Open Offer and make an informed decision about whether or not to tender their shares in the Open Offer. Further, members of the IDC confirm that the Target Company has not received any complaint from the Public Shareholders regarding the Open Offer process, valuation price or valuation method.
12	Summary of reasons for recommendation	The IDC has perused the PA, DPS and LOF issued by the Manager to the Open Offer on behalf of the Acquirer and PAC and believe that the Offer Price of Rs. 350 per fully paid-up Equity Share (**"Offer Price"**) offered by the Acquirer (being the highest price prescribed) is in line with the SEBI (SAST) Regulations and *prima facie* appears to be fair and reasonable. The Offer Price is higher than the volume weighted average market price of the Target Company's equity shares for a period of 60 trading days immediately preceding the date of the PA as traded on a stock exchange with maximum volume of trading [National Stock Exchange of India Limited (NSE)] i.e. Rs. 304.66 per Equity Share. Further, basis the review of the Open Offer Documents, the IDC notes that an interest @ 10% per annum per Offer Share for the period of delay in payment beyond the Scheduled Payment Date (i.e. October 28, 2026) till the actual date of payment of consideration under the Offer shall also be payable to those eligible shareholders of the Target Company whose Equity Shares are validly tendered and accepted under the Open Offer in accordance with Regulation 18(11) and Regulation 18(11A) of the SEBI (SAST) Regulations. The maximum applicable interest will be INR 2.68 (Indian Rupees Two and sixty eight paise only) per Equity Shares. Further, the members of the IDC draw attention to the closing market price of the Equity Shares of the Target Company on NSE as on October 27, 2026 being Rs. 340.75 per Equity Share, which is lower than the Offer Price. The Public Shareholders of the Target Company are advised to independently evaluate the Open Offer and make an informed decision on whether or not to tender their shares in the Open Offer. This statement of recommendation will be available on the website of the Target Company at https://www.iiflcapital.com
13	Disclosure of the Voting Pattern	The recommendation was unanimously approved by the members of the IDC present at the meeting held on October 28, 2026.
14	Details of Independent Advisors, if any.	None
15	Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respects, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For and on behalf of the Committee of Independent Directors of IIFL Capital Services Limited

Sd/-
Mr. Anand Shailesh Bathiya
DIN: 03084831
Chairman of the Committee of Independent Directors

Date: October 28, 2026
Place: Mumbai

L&T Infra Investment Partners Advisory Private Limited
(For and on behalf of L&T Infra Investment Partners in the capacity of Investment Manager of L&T Infra Investment Partners)
Corporate Office: Brindavan, Plot No. 177, CST Road, Vidyanagari Marg
New Mercedes Showroom, Kalina, Santacruz (East), Mumbai 400 098
Branch office: Mumbai

L&T Finance

Public Notice for Invitation to Bid for AIF Fund Units

Inspirigence Advisors LLP ("**Inspirigence**"), under the capacity of Merchant Banker on behalf of L&T Infra Investment Partners Advisory Pvt Ltd (**"LTIA"**) the investment manager of L&T Infra Investment Partners (**LTIIP**), a SEBI registered Category-I Alternate Investment Fund is desirous of arranging bids for at least 25% of the total number of outstanding Fund units, given in the table below, from one or multiple bidders. LTIA hereby invites bids for acquisition of the Funds units comprising of unliquidated investments of LTIIP on 100% cash basis. The sale of the said units is on basis of "As is where is", "As is what is", "Whatever there is" and "No Recourse".

Name of Issuer	Total no. of Outstanding Units	Principal Investment Amount (Rs. Cr.)*	Total claim Amount (Rs. Cr.)#
L&T Infra Investment Partners	3,15,08,573	139.83	1081

*The Principal Investment Amount represents the capital actually deployed by the Fund into the respective projects in the Renewable power and Telecom services sector.

#The Total Claim Amount reflects the derived committed value as established under the executed agreements with the underlying investee companies.

The interested parties shall, on or before November 13, 2026 by 6.00 p.m., submit their Expression of Interest ("EOI") to participate in the process, by sending an e-mail to info@inspirigence.in and veritas.team@ltfs.com post which further details as to timelines for conducting due diligence, bid submission, etc. will be provided to the interested parties.

The broad terms of the offer are as follows:-

1. The sale of the Fund units shall be on 100% Cash basis.
2. Preliminary Information Memorandum ("PIM") will be shared with the Bidders who express their interest in acquiring the Fund units, subject to execution of a Non-disclosure Agreement, in the format prescribed by LTIA. The PIM will contain brief details of the unliquidated investments. Such information will be furnished on the basis of data available with LTIA and shall not be deemed to be a representation by LTIA about quality of assets. The Bidders shall conduct their own due diligence, investigation, analysis and independent verification.
3. Due diligence / independent verification shall be undertaken by the participating Bidders at their own costs. By virtue of submission of the offer, it shall be deemed that the participating Bidders have conducted their own independent due diligence, investigation, analysis and independent verification in all aspects covering the liabilities, legal proceedings, encumbrances and any other dues etc., to their complete satisfaction.
4. Detailed Process Note for the Bid Submission, timelines, Earnest Money Deposit amount shall be shared with the participants once the EOI is received from their end.
5. Conditional and contingent offers shall be liable to be disqualified by LTIA.
6. The participating Bidders shall not be entitled to withdraw or cancel their offer once submitted.
7. Evaluation of the bids shall be at the sole discretion of LTIA.
8. LTIA reserves the right to modify, alter the terms and conditions of sale and also reserves its right to reject any or all the bids, withdraw the units from sale, defer or cancel the sale, in totality at any stage, without assigning any reason whatsoever, if in the view of LTIA, the process is not viable or it would prejudicially affect the interest of the investors of the fund. All decisions of LTIA in regard to the sale process shall be final and conclusive. No claim for compensation on account of rejection of bids and / or rescinding / cancellation of sale process shall be entertained.
9. The Successful Bid(s) will be shared with the investors of the Fund. The Bidder(s) will be notified about the Investors who agree to sell their units at the bid price.
10. The bidder(s) will have to deposit the cash equivalent to the price of the said units in the escrow account maintained by LTIA for this specific purpose.
11. In order to complete the sale process of the said units to the bidder, the Bid validity has to be till July 31, 2027.
12. The Successful bidder(s) shall be solely and absolutely responsible for completion of all statutory, regulatory and other compliance and all costs and expenses towards stamp duty and registration charges towards transfer of units shall be borne by the successful bidder.
14. In case of any further clarification, you may contact the following official:

Name of the official	Contact details
Mr. Ashish Jain (Inspirigence)	+91 7021945422
Mr. Ashwini Sharma (LTIA)	+91 98339 21210
Mr. Arya Shroff (LTIA)	+91 83693 62240

Sd/-
Authorized Signatory
L&T Infra Investment Partners Advisory Pvt Ltd.
(for and on behalf L&T Infra Investment Partners)

Date: October 29, 2026
Place: Mumbai

kaveri seed company limited

kaveri seeds®

STATEMENT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30 SEPTEMBER 2026

(₹ In Lakhs)

S. No.	Particulars	Quarter Ended			Half Year Ended		Year Ended
		30-09-2026	30-06-2026	30-09-2025	30-09-2026	30-09-2025	31-03-2026
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	**Total Income from Operations**	24,413.55	74,250.48	21,890.11	98,664.03	1,07,743.46	1,39,476.26
2	**Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)**	(843.31)	28,401.81	(1,510.02)	27,558.50	31,922.24	30,578.56
3	**Net Profit / (Loss) for the period before Tax (after Exceptional and / or Extraordinary items)**	(843.31)	28,401.81	(1,510.02)	27,558.50	31,922.24	30,578.56
4	**Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary items)**	(878.07)	27,983.66	(1,620.19)	27,105.59	31,096.17	29,583.34
	Attributable to:						
	Equity Share Holders of the Company	(877.99)	27,983.82	(1,543.03)	27,105.83	31,064.64	29,584.15
	Non Controlling Interest	(0.08)	(0.16)	(77.16)	(0.24)	31.53	(0.81)
5	**Total Comprehensive Income for the period**	(937.46)	27,930.36	(1,537.58)	26,992.90	31,175.88	29,707.36
	Attributable to:						
	Equity Share Holders of the Company	(937.38)	27,930.52	(1,460.87)	26,993.14	31,143.90	29,708.17
	Non Controlling Interest	(0.08)	(0.16)	(76.71)	(0.24)	31.98	(0.81)
6	**Equity Share Capital**	1,028.78	1,028.78	1,028.78	1,028.78	1,028.78	1,028.78
7	**Reserve (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year**	-	-	-	-	-	1,74,649.44
8	**Earnings Per Share (of Rs.2/- each) (* not annualised)**						
	Basic (Rs.)	(1.72)*	54.83*	(3.02)*	53.11*	60.74*	56.94
	Diluted (Rs.)	(1.72)*	54.83*	(3.02)*	53.11*	60.74*	56.94

Additional Information related to Standalone Financial Results

(₹ In Lakhs)

S. No.	Particulars	Quarter Ended			Half Year Ended		Year Ended
		30-09-2026	30-06-2026	30-09-2025	30-09-2026	30-09-2025	31-03-2026
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	12,543.56	81,500.29	9,660.64	94,043.85	1,04,191.43	1,30,376.89
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(249.79)	27,252.72	(1,378.43)	27,002.93	30,616.23	28,937.75
3	Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary items)	(321.27)	27,130.05	(1,505.21)	26,808.78	30,145.25	28,326.17

Notes

1 The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchanges under 33 of the SEBI (Listing and disclosure requirements) Regulations, 2015. The above quarterly financial results are available on the company's website: www.kaveriseeds.in and also in NSE & BSE websites.

2 The above results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company in their respective meetings held on 28th October 2026.

3 The company and its subsidiaries are engaged in the business of sale of Seeds & Micronutrients and there are no other reportable segments under Ind AS 108 "Operating Segments".

4 In respect of one of the Subsidiary Company, the accumulated losses incurred of Rs.533.05 Lakhs on September 30, 2026 (31.03.2026: Rs. 532.57 Lakhs) have resulted in the negative net worth of Rs. 491.12 Lakhs (31.03.2026: Rs.490.64 Lakhs). The Subsidiary's current liabilities, as on 30.09.2026, exceed its current assets by Rs. 525.20 Lakhs (31.03.2026: Rs. 524.72 Lakhs) and turnover during the quarter ended September 30, 2026 is Rs. NIL (FY 2025-26: Rs. NIL). Due to the lack of working capital required the operations of the Subsidiary Company have been substantially curtailed and its ability to continue as a going concern is solely dependent upon the infusion of funds for its operations.

5 The Board has recommended for payment of an Interim Dividend of 250% (Rs. 5.00/- per equity share of Rs. 2/- each) on the equity share capital of the company for the year 2026-27.

Place : Secunderabad
Date : 28-10-2026

By Order of the Board
for **kaveri seed company limited**
G.V. Bhaskar Rao
Managing Director

Regd. Off.: H.No. 1-7-36 to 42, Sardar Patel Road, Secunderabad-53, Telangana, India. CIN: L01120TG1986PLC006728 www.kaveriseeds.in

फॉर्म – 'जी'

रुचि की अभिव्यक्ति हेतु आमंत्रण
के लिए
इन्फीलूम इंडिया प्राइवेट लिमिटेड
(मोजे और होजरी निर्माण उद्योग में कार्यरत) पुणे, नासिक और नेल्लौर में स्थित निर्माण सुविधाएं
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) नियमावली, 2016 के नियम 36A(1) के तहत)

क्र सं.	प्रासंगिक विवरण	विवरण
1	कार्पोरेट देनदार का नाम पैन एवं सीआईएन/एलएलपी नंबर सहित	**इन्फीलूम इंडिया प्राइवेट लिमिटेड** सीआईएन : **U17118PN1995PTC018285** पैन : **AAACK2518C**
2	पंजीकृत कार्यालय का पता	जीएटी नंबर 1231 (पार्ट), सनसवाड़ी, तालुका शिरुर, ज़िला पुणे–412208, महाराष्ट्र, भारत
3	वेबसाइट का यूआरएल	**https://iiplcirp.com/**
4	स्थान का विवरण, जहां अधिकांश अचल आस्तियां अवस्थित हैं	तीन विनिर्माण सुविधाएं यहां अवस्थित हैं: 1. सनसवाड़ी, पुणे; 2. वाडिवरहे–इगतपुरी, नासिक; और 3. एपीआईआईसी इंडस्ट्रियल पार्क, टाडा, नेल्लोर
5	प्रमुख उत्पादों/सेवाओं की संस्थापित क्षमता	पुणे, नासिक और नेल्लोर विनिर्माण संयंत्र में प्रति वर्ष लगभग 122 मिलियन जोड़ी (मोजे)
6	पिछले वित्तीय वर्ष में प्रमुख उत्पादों/सेवाओं की प्रमात्रा और मूल्य	प्रचालनों से आय (वित्तीय वर्ष 25): भारतीय रूपये 458.5 करोड़ बेची गई प्रमात्रा (वित्तीय वर्ष 25): 10.52 लाख जोड़ी
7	कर्मचारियों/श्रमिकों की संख्या	कर्मचारियों/श्रमिकों की संख्या से जुड़ी जानकारी insolvency.iipl@gmail.com पर ईमेल भेजकर मिल सकती है।
8	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों सहित), लेनदारों की सूची, और प्रक्रिया की उत्तरवर्ती घटनाओं से संबंधित प्रमुख तिथियों सहित अन्य विवरण यूआरएल पर उपलब्ध है।	वित्तीय विवरण से जुड़ी जानकारी insolvency.iipl@gmail.com पर ईमेल भेजकर मिल सकती है। लेनदारों की सूची https://iiplcirp.com/ पर उपलब्ध है।
9	संहिता की धारा 25(2)(एच) के अधीन समाधान आवेदकों हेतु ग्राह्यता यूआरएल पर उपलब्ध है	**https://iiplcirp.com/**
10	अभिरूचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	**19 नवंबर 2026**
11	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	**26 नवंबर 2026**
12	अनंतिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि	**01 दिसम्बर 2026**
13	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	**04 दिसम्बर 2026**
14	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स तथा समाधान योजना हेतु अनुरोध जारी करने की तिथि	**05 दिसम्बर 2026**
15	समाधान योजना प्रस्तुत करने हेतु अंतिम तिथि	**04 जनवरी 2027**
16	अभिरूचि की अभिव्यक्ति प्रस्तुत करने के लिए प्रोसेस ई–मेल आई डी	**insolvency.iipl@gmail.com**
17	कार्पोरेट देनदार के एमएसएमई के रूप में पंजीकरण की स्थिति का विवरण	लागू नहीं

किसी भी प्रश्न या स्पष्टीकरण के लिए, कृपया **insolvency.iipl@gmail.com** पर लिखें।
नोट: 1. उपरोक्त समय सीमा, लेनदारों की समिति ('सीओसी') के बदलावों और इन्सॉल्वेंसी एंड बैंकरप्सी कोड, 2016 के तहत कॉर्पोरेट देनदार के कॉर्पोरेट इन्सॉल्वेंसी रिज़ॉल्यूशन प्रोसेस को पूरा करने की समय सीमा में किसी भी विस्तार/विलोपन के अधीन हैं। इच्छुक पार्टियों से अनुरोध है कि वे आईबीबीआई की वेबसाइट देखें, जहाँ यह आमंत्रण भी प्रकाशित किया जा रहा है और समयसीमा पर कोई भी और अपडेट भी समय–समय पर प्रकाशित किया जाएगा।
2. फॉर्म 'जी', को एक्सप्रेशन ऑफ इंटरेस्ट के विस्तृत आमंत्रण में दिए गए नियमों, शर्तों और अस्वीकरणों के साथ पढ़ा जाना चाहिए (जैसा कि किसी भी होने वाले समाधान आवेदक को **insolvency.iipl@gmail.com** पर ईमेल भेजने पर मिल सकता है), जिन्हें इस फॉर्म 'जी' का एक हिस्सा माना जाएगा।
3. यहाँ दी गई जानकारी दिवाला समाधान पेशेवर द्वारा उनके पास उपलब्ध अभिलेखों एवं सूचनाओं के आधार पर संकलित की गई है तथा इसे जिस स्थिति में उपलब्ध कराया गया है, उसी स्थिति में प्रकाशित किया जा रहा है।

हस्ता./–
पुलकित गुप्ता
समाधान पेशेवर
इन्फीलूम इंडिया प्राइवेट लिमिटेड
आईबीबीआई पंजीकरण संख्या: IBBI/IPA-001/IP-P-02364/2021-2022/13697
प्रोफेशनल मेंबरशिप नंबर: IP/P-02364 ईमेल एड्रेस: **insolvency.iipl@gmail.com**
पंजीकृत पता: ईवाई, तृतीय और छठा तल, विंग ए और बी, वर्ल्डमार्क–1, आईजीआई एयरपोर्ट हॉस्पिटैलिटी डिस्ट्रिक्ट, एरोसिटी, नई दिल्ली, दिल्ली – 110037
पत्राचार का पता: ईवाई रीस्ट्रक्चरिंग एलएलपी, 14वां तल, द रूबी, 29 सेनापति बापट मार्ग, दादर (पश्चिम), मुंबई – 400028

दिनांक: 29 अक्टूबर 2026
स्थान: नई दिल्ली

हाउसिंग एंड अर्बन डेवलपमेंट कॉर्पोरेशन लिमिटेड

(भारत सरकार का उपक्रम)
CIN: L74899DL1970GOI005276, GST NO. 07AAACH0632A1ZF
पंजीकृत कार्यालय: हड्को भवन, इंडिया हैबिटेट सेंटर, लोधी रोड, नई दिल्ली–110003
फोन: 011–24649610–21, ई–मेल: cswhudco@hudco.org वेबसाइट: www.hudco.org.in

शेयरधारकों के लिए सूचना
भौतिक प्रतिभूतियों के हस्तांतरण और विमूर्तकरण अनुरोधों के लिए विशेष सुविधा

सेबी के परिपत्र संख्या HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 दिनांक 30 जनवरी, 2026 के अनुसार, 01 अप्रैल, 2019 से पहले बेची/खरीदी गई भौतिक प्रतिभूतियों के हस्तांतरण और डीमटीरियलाइजेशन के लिए तथा पूर्व में दस्तावेजों/प्रक्रिया में खामियों या अन्य किसी कारण से अस्वीकृत/वापस किए गए हस्तांतरण अनुरोधों के लिए भी एक वर्ष की अवधि के लिए **5 फरवरी, 2026 से 4 फरवरी, 2027** तक एक विशेष सुविधा दी गई है।

इसके अतिरिक्त, इस प्रकार हस्तांतरित प्रतिभूतियां अनिवार्य रूप से केवल डीमटीरियलाइजेशन मोड में ही प्राप्तकर्ता के खाते में जमा की जाएंगी और हस्तांतरण के पंजीकरण की तिथि से एक वर्ष की अवधि के लिए लॉक–इन मोड में रहेंगी। उक्त लॉक–इन अवधि के दौरान ऐसी प्रतिभूतियों को हस्तांतरित/गिरवी नहीं रखा जा सकेगा। निवेशक/हस्तांतरिती अनुरोध के साथ जमा किए जाने वाले दस्तावेजों के विवरण के लिए एसईबीआई परिपत्र का संदर्भ ले सकते हैं।

यह ध्यान दिया जाना चाहिए कि हस्तांतरणकर्ता और हस्तांतरिती के बीच विवादों से संबंधित मामले और निवेशक शिक्षा एवं संरक्षण कोष (आईईपीएफ) में हस्तांतरित प्रतिभूतियों से संबंधित मामले इस अवधि में इस सुविधा प्रक्रिया के लिए विचाराधीन नहीं होंगे।

प्रतिभूति धारकों से अनुरोध है कि वे सेबी परिपत्र में उल्लिखित आवश्यक दस्तावेजों के साथ अपना अनुरोध निम्न पते पर जमा करें:

इक्विटी के लिए	बांड्स के लिए
बीटल फाइनेंशियल एंड कंप्यूटर सर्विसेज प्राइवेट लिमिटेड बीटल हाउस, तीसरी मंजिल, 99 मदांगीर, स्थानीय खरीदारी केंद्र के पीछे, दादा हरसुख दास मंदिर के पास, नई दिल्ली–110062 ईमेल आईडी: beetalrta@gmail.com वेबसाइट: www.beetalfinancial.com	(क) केफिन टेक्नोलॉजीज लिमिटेड सेलेनियम टावर बी, प्लॉट संख्या 31–32, वित्तीय जिला, नानकरामगुडा, सेरिलिंगमपल्ली, हैदराबाद, रंगारेड्डी, तेलंगाना – 500032, दूरभाष संख्या: 040–67162222 ईमेल: einward.ris@kfintech.com वेबसाइट: www.kfintech.com **सीरीज के लिए: 7-39% Tax free 2015 Bonds Series D (INE031A07AP2)** (ख) बीटल फाइनेंशियल एंड कंप्यूटर सर्विसेज प्राइवेट लिमिटेड

फॉर हाउसिंग एंड अर्बन डेवलपमेंट कॉर्पोरेशन लिमिटेड
ह/–
विकास गोयल
कंपनी सचिव और अनुपालन अधिकारी

स्थान: नई दिल्ली
तारीख: अक्टूबर, 2026

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IIFL CAPITAL SERVICES LIMITED

(Formerly known as IIFL Securities Limited)
CIN L99999MH1996PLC132983
Regd Office: IIFL House, Sun Infotech Park, Road No.16V, Plot No. B-23, MIDC, Thane Industrial Area, Wagle Estate, Thane – 400 604 | **Tel:** +91-22-4103 5000/6273 4000
Website: https://www.iiflcapital.com/

Recommendations of the Committee of Independent Directors ("IDC") of IIFL Capital Services Limited (formerly known as IIFL Securities Limited) ("Target Company") on the open offer for acquisition of up to 10,01,44,112 (Ten Crore One Lakh Forty Four Thousand One Hundred Twelve) fully paid-up equity shares of face value of INR 2 (Indian Rupee Two only) each of the Target Company by FIH Mauritius Investments Ltd (the "Acquirer") along with HWIC Asia Fund (Class A Shares) (the "PAC") in its capacity as a person acting in concert with the Acquirer, pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations")("Open Offer")

1	Date	October 28, 2026
2	Name of the Target Company (TC)	IIFL Capital Services Limited (formerly known as IIFL Securities Limited)
3	Details of the Open Offer pertaining to TC	Open offer for acquisition of up to 10,01,44,112 (Ten Crore One Lakh Forty Four Thousand One Hundred Twelve) fully paid-up equity shares of face value of ₹ 2/- (Indian Rupee Two only) each (**"Equity Share"**) of the Target Company representing 26.00% (Twenty Six Percent) of the Expanded Voting Share Capital (as such term is defined in the LOF) from the Public Shareholders of the Target Company pursuant to, and in compliance with, the requirements of the SEBI (SAST) Regulations. a. Open offer price: Rs.350/- along with interest @ 10% per annum on the open offer price for the delay in payment from the Scheduled Payment Date (i.e. October 28, 2026) till actual date of payment of consideration under the Offer. b. Mode of payment: Cash Public Announcement dated May 7, 2026 (**"PA"**), Detailed Public Statement dated May 12, 2026 (**"DPS"**), Draft Letter of Offer dated May 15, 2026 and Letter of Offer dated October 28, 2026 (**"LOF"**) have been issued by ICICI Securities Limited (**"Manager to the Open Offer"**) on behalf of the Acquirer and PAC.
4	Name(s) of the Acquirer and PAC with the acquirer	**Acquirer** – FIH Mauritius Investments Ltd **PAC** – HWIC Asia Fund (Class A Shares)
5	Name of the Manager to the offer	ICICI Securities Limited ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025, Maharashtra, India Tel: +91 22 6807 7100 Fax: +91 22 6807 7801 E-mail: iiflcapital.openoffer@icicisecurities.com Contact Person: Tanya Tiwari / Namrata Ravasia Website: www.icicisecurities.com SEBI Registration No.: INM000011179
6	Members of the Committee of Independent Directors	Mr. Anand Shailesh Bathiya (Chairperson for the meeting) Mr. Shamik Das Sharma Ms. Rekha Gopal Warriar Mr. Viswanathan Krishnan
7	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	a. All the members of the IDC are Non-Executive Independent Directors on the Board of Directors of the Target Company. b. None of the members of IDC hold any Equity Shares in the Target Company. c. None of the members of the IDC have entered into any contract or have any relationship with the Target Company.
8	Trading in the Equity shares/other securities of the TC by IDC Members	No members of the IDC have traded in any of the equity shares/ securities of the Target Company during the: a. 12-month period preceding the date of the PA; and b. period from the date of the PA and till the date of this recommendation.
9	IDC Member's relationship with the Acquirer (Director, Equity shares owned, any other contract / relationship), if any.	None of the members of IDC: a. are Directors on the Board of the Acquirer or the PAC; b. holds any equity shares or other securities of the Acquirer or the PAC; and c. have any contracts/ relationship with the Acquirer or the PAC.
10	Trading in the Equity shares/other securities of the Acquirer by IDC Members	None of the members of the IDC have traded in any of the equity shares/ securities of the Acquirer and/or PAC during the: a. 12 month period preceding the date of the PA; and b. period from the date of the PA and till the date of this recommendation.
11	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The members of the IDC have perused the PA, DPS and LOF issued by the Manager to the Open Offer on behalf of the Acquirer and PAC. The members of the IDC believe that the offer is fair and reasonable and in line with the SEBI (SAST) Regulations. However, the Public Shareholders of the Target Company are advised to independently evaluate the Open Offer and make an informed decision about whether or not to tender their shares in the Open Offer. Further, members of the IDC confirm that the Target Company has not received any complaint from the Public Shareholders regarding the Open Offer process, valuation price or valuation method.
12	Summary of reasons for recommendation	The IDC has perused the PA, DPS and LOF issued by the Manager to the Open Offer on behalf of the Acquirer and PAC and believe that the Offer Price of Rs. 350 per fully paid-up Equity Share (**"Offer Price"**) offered by the Acquirer (being the highest price prescribed) is in line with the SEBI (SAST) Regulations and *prima facie* appears to be fair and reasonable. The Offer Price is higher than the volume weighted average market price of the Target Company's equity shares for a period of 60 trading days immediately preceding the date of the PA as traded on a stock exchange with maximum volume of trading [National Stock Exchange of India Limited (NSE)] i.e. Rs. 304.66 per Equity Share. Further, basis the review of the Open Offer Documents, the IDC notes that an interest @ 10% per annum per Offer Share for the period of delay in payment beyond the Scheduled Payment Date (i.e. October 28, 2026) till the actual date of payment of consideration under the Offer shall also be payable to those eligible shareholders of the Target Company whose Equity Shares are validly tendered and accepted under the Open Offer in accordance with Regulation 18(11) and Regulation 18(11A) of the SEBI (SAST) Regulations. The maximum applicable interest will be INR 2.68 (Indian Rupees Two and sixty eight paise only) per Equity Shares. Further, the members of the IDC draw attention to the closing market price of the Equity Shares of the Target Company on NSE as on October 27, 2026 being Rs. 340.75 per Equity Share, which is lower than the Offer Price. The Public Shareholders of the Target Company are advised to independently evaluate the Open Offer and make an informed decision on whether or not to tender their shares in the Open Offer. This statement of recommendation will be available on the website of the Target Company at https://www.iiflcapital.com
13	Disclosure of the Voting Pattern	The recommendation was unanimously approved by the members of the IDC present at the meeting held on October 28, 2026.
14	Details of Independent Advisors, if any.	None
15	Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respects, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For and on behalf of the Committee of Independent Directors of IIFL Capital Services Limited

Sd/-
Mr. Anand Shailesh Bathiya
DIN: 03084831
Chairman of the Committee of Independent Directors

Date: October 28, 2026
Place: Mumbai

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PUBLIC NOTICE

Notice is hereby given that **M/S. NEW PACK CHEMICAL INDUSTRIES,** A Partnership Firm intend to avail financial facilities from **HDFC Bank Ltd.** against the immovable property being Plot No. 4919 having land admeasuring 1864 Square Meters having approx. ACC roofing constructed area admeasuring 800 Square Meters, in the Sarigam Industrial Estate, consisting of Revenue Survey No. 33/P situated within the Village Limits of Sarigam Taluka-Umbergaon, District- Valsad, Gujarat State and has informed that following documents as described in schedule herein under has been lost/misplaced and that never ever it was used as security for obtaining any financial assistant by him or anyone else any person or persons, society, institution, group, trust, banks etc. Owing any rights of ownership or possession or lien or claim of whatsoever nature in respect thereof are hereby informed to raise any such rights or claims, all within a period of **14 (Fourteen)** days from the date of publication of this notice personally before the undersigning along with all documentary proof in original, upon expiry of which, no rights or claim of whatsoever nature shall be entertained.

SCHEDULE OF LOST DOCUMENTS

1. Original Office Order No. Order No. 11430-11437 dtd. 30.12.2019.
2. Original Registration fee Receipt of Registered Deed of Assignment cum Conveyance No. 6217 dated 23.06.2010.
3. Original Office Order No. Order No. 1798 dtd. 29.06.2010.
4. Original Registered Sale Deed No. Serial No. 5189 dtd. 21.05.2008 (Old) and Serial No. 162 dtd. 07.01.2009 (New) with R.R. Receipt.
5. Original Office Order No. 9469 dtd. 23.02.2010.
6. Original Registered Duplicate Lease Deed No. 2331 dtd. 19.11.1998 with R.R. Receipt.
7. Original Office Order No. Order No. 7305 dtd. 19.09.1990.
8. Original Allotment Letter No. 6441 dtd. 04.09.1998.
9. Original License Agreement dated 04.09.1998.
10. Original Possession Receipt No. 893 dtd. 19.09.1998.

119, 120, 121 C. B. DESAI CHAMBERS, GUNJAN, G.I.D.C., VAPI .MOB. 9825665910

DILIP V. SHARMA ADVOCATE

Thane Municipal Corporation, Thane

Public works Department
Tender Notice

The Thane Municipal Corporation, invites tenders from eligible and experienced firm / bidders for the following works, Under the heading "Mahanagarpalika Mulbhut Soyi Suvidhancha Vikas" for "Concretization of Road and Renovation of Footpath in Shanti Nagar and Fixing of Railing on footpath along main road near ITI Circle and C. P. Talao in Ward no.16 A Under Special Government Fund" for 1 limit one – tender system. Participation in this tenders will be prohibited for those bidders against whom penal action of deregistration has been taken or initiated by any Government, Semi Government, Municipal Corporation etc. The Qualification criteria are given in detailed tender notice. Blank tender papers & detailed Tender Notice can be downloaded from the authorized web site of https:// www.mahatenders.gov.in from date 29.10.2026 to 05.11.2026 All tenders shall be received online on or before date 05.11.2026 up to 16.00 hrs. and will be open on 06.11.2026 at 16.00 hrs in the presence of the willing tenderers or their representatives, if possible. For additional information contact on :022-25347714.

TMC/PRO/PWD-HQ/727/2026-27 **SD/-**
Dt.28/10/2026 City Engineer,
Pls visit our oficial web-site Thane Municipal Corporation
www.thanecity.gov

JHARKHAND BIJLI VITRAN NIGAM LIMITED

(CIN: U40108JH2013SGC001702)
Regd. Office:- Engineering Building, HEC, Dhurwa, Ranchi–834004.
e-mail : spcell@jbvnlco.in

Cancellation Notice

Due to some unavoidable circumstances NIT No. 201/PR/JBVNL/2026-27 is hereby cancelled.

PR No. 386147

स्वहित एवं राष्ट्रहित में ऊर्जा बचावें। कृपया अपनी शिकयतों को 18003456570(कॉल सेन्टर) पर दर्ज करायें।

Sd/-
Dy. General Manager (Purchase)

PR 392640 Jharkhand Bijlee Vitran Nigam Ltd (26-27) D"

MUMBAI DEBTS RECOVERY TRIBUNAL NO- 3

MINISTRY OF FINANCE, GOVERNMENT OF INDIA
Sector 30A. Next To Raghuleela Mall,
Near Vashi Railway Station, Vashi, Navi Mumbai-400703

R.P No. 70 OF 2018

PEGASUS ASSETS RECONSTRUCTION PVT LTD — **CERTIFICATE HOLDER**
Vs
MR. PRAKASH NARAYAN PHADKE & ANR — **CERTIFICATE DEBTORS**

NOTICE FOR SETTLING THE SALE PROCLAMATION

CD- 1 MR. PRAKASH NARAYAN PHADKE
CD- 2 MRS. VAIJANTI PRAKASH PHADKE
ADDRESS OF BOTH CD'S
At Flat No. 203 Sanskar Apartment, Plot No. 13 Sector 12 Near C.K.P College, New Panvel (West) Khanda Colony, Navi Mumbai – 410206.
Also At: Flat No. 101 And 201, Maruti Apartment, Plot No. 760, Sector No. 1, Shiravane Village Nerul Navi Mumbai – 400706.
Also At (For Defendant No. 1 Only) Chintamani Carterers, Flat No. 204 Sanskar Apartment Plot No 13, Sector No. 12 Near C.K.P College, New Panvel (West) Khanda Colony, Navi Mumbai – 410206
Also At (For Defendant No. 2 Only) Vp Carterers,Flat No. 204. Sanskar Apartment. Plot No 13. Sector No. 12, Near C.K.P College New Panvel (West) Khanda Colony, Navi Mumbai – 410206.
Whereas the Hon'ble Presiding Officer has issued Recovery Certificate in O.A. No. 160 of 2014 to pay to the Applicant Bank / Financial Institution a sum of **Rs. 16,61,418.63/- (Rupees Sixteen Lakh Sixty One Thousand Four Hundred Eighteen and Sixty Three Paise only)** along with interest and cost, and
Whereas you the CDs have not paid the amount and the undersigned has attached the under-mentioned property and ordered its sale.
Therefore, you are hereby informed that the **25/11/2026** has been fixed for drawing up the proclamation of sale and settling the termb thereof. You are hereby called upon to participate in the settlement of the terms of proclamation and to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attaching to the said properties or any portion thereof.

SCHEDULE OF IMMOVABLE / MOVABLE PROPERTY

All That Piece And Parcel Of Flat No. 201, Maruti Apartment, Plot No. 760, Sector 1 Shiravane Village Nerul, Navi Mumbai - 410206.
Given under my hand and the seal of the Tribunal on **06/10/2026**

(MUKESH CHAND MEENA) Recovery Officer - I
Debts Recovery Tribunal - III

PUBLIC NOTICE

NOTICE is hereby given at large that my client has intent to **acquire the rights, benefits** & **entitlement** by registered Sale Deed of the plot allotted under Lease allotted to **Mr Nariman Mackey Doctor**, S/o Mr Mackey Cawasji Doctor, residing at Navyug Chamber, Grant Road, Mumbai 400007.

SCHEDULE OF PROPERTY

Description of Allotted Plot is given below:

ALL THAT PIECE AND PARCEL OF LAND WITH ALL STANDING STRUCTURE/S situated at Plot No. MP 59, City Survey No. 200, Belvedere Point, One Tree Hill Road, Matheran, Taluka Karjat, District Raigad, Maharashtra, India, ad-measuring 10,000 sq metres.

Any person/s having any claim against or to the aforesaid scheduled property or any part thereof, by way of MOU, Development, Sale, Mortgage Charge, Gift, Lease, Easement, Trust, Possession, Inheritance, Lien, Litigation or otherwise however, is hereby required to make a written complaint with documentary proof in support thereof between 11AM to 5PM on working days (Monday to Saturday) or send it through registered post, to the office address given below, within 15 days of the date of publication of this notice, otherwise the said transaction will be completed without reference to such claims and the same if any will be considered as waived.

Date: 26 October 2026

Adv. Hrishikesh Joshi
Add : 809, Neminath Heights, Karjat-Raigad
Mo.9673894005

APPENDIX IV-A
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to **Sammaan Capital Limited (formerly known as Indiabulls Housing Finance Ltd.) [CIN : L65922DL2005PLC136029] ("Secured Creditor")**, the **physical possession** of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on **"as is where is", "as is what is" and "whatever there is"** basis on **30.11.2026** from **05.00 P.M. to 06.00 P.M.**, for recovery of **Rs. 38,89,718/- (Rupees Thirty Eight Lakh Eighty Nine Thousand Seven Hundred Eighteen only)** pending towards **Loan Account No. HHLBAD00310035**, by way of outstanding principal, arrears (including accrued late charges) and interest till **12.10.2026** with applicable future interest in terms of the Loan Agreement and other related loan document(s) w. e. f. **13.10.2026** along with legal expenses and other charges due to the Secured Creditor from **SMITA MAHENDRA GAIKWAD and VAIBHAV BHASKAR PANCHAL.**
The Reserve Price of the Immovable Property will be **Rs. 23,20,000/- (Rupees Twenty Three Lakh Twenty Thousand only)** and the Earnest Money Deposit **("EMD")** will be **Rs. 2,32,000/- (Rupees Two Lakh Thirty Two Thousand only)** i. e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO. 102, 1ST FLOOR, ADMEASURING 489 SQ. FT. CARPET AREA IN THE BUILDING KNOWN AS AQUAMARINE (H - WING), IN THE PROJECT KNOWN AS "JEWEL ARISTA", BUILT ON LAND BEARING SURVEY NO. 25/1A, 25/1B, 25/2 67/3A, SONIVALI VILLAGE, BADLAPUR WEST, THANE - 421503, MAHARASHTRA.

For detailed terms and conditions of sale, please refer to the link provided on the website of the Secured Creditor i. e. www.sammaancapital.com; Contact No : 0124-6910910, +91 7065451024; E - mail id : auctionhelpline@sammaancapital.com. For bidding, log on to www.auctionfocus.in.

sd/-
AUTHORIZED OFFICER
SAMMAAN CAPITAL LIMITED
(Formerly known as INDIABULLS HOUSING FINANCE LTD.)

Date : 22.10.2026
Place : THANE

IIFL CAPITAL SERVICES LIMITED

(Formerly known as IIFL Securities Limited)
CIN L99999MH1996PLC132983
Regd Office: IIFL House, Sun Infotech Park, Road No.16V, Plot No. B-23, MIDC, Thane Industrial Area, Wagle Estate, Thane – 400 604 | **Tel:** +91-22-4103 5000/6273 4000
Website: https://www.iiflcapital.com/

Recommendations of the Committee of Independent Directors ("IDC") of IIFL Capital Services Limited (formerly known as IIFL Securities Limited) ("Target Company") on the open offer for acquisition of up to 10,01,44,112 (Ten Crore One Lakh Forty Four Thousand One Hundred Twelve) fully paid-up equity shares of face value of INR 2 (Indian Rupee Two only) each of the Target Company by FIH Mauritius Investments Ltd (the "Acquirer") along with HWIC Asia Fund (Class A Shares) (the "PAC") in its capacity as a person acting in concert with the Acquirer, pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations")("Open Offer")

1	Date	October 28, 2026
2	Name of the Target Company (TC)	IIFL Capital Services Limited (formerly known as IIFL Securities Limited)
3	Details of the Open Offer pertaining to TC	Open offer for acquisition of up to 10,01,44,112 (Ten Crore One Lakh Forty Four Thousand One Hundred Twelve) fully paid-up equity shares of face value of ₹ 2/- (Indian Rupee Two only) each (**"Equity Share"**) of the Target Company representing 26.00% (Twenty Six Percent) of the Expanded Voting Share Capital (as such term is defined in the LOF) from the Public Shareholders of the Target Company pursuant to, and in compliance with, the requirements of the SEBI (SAST) Regulations. a. Open offer price: Rs.350/- along with interest @ 10% per annum on the open offer price for the delay in payment from the Scheduled Payment Date (i.e. October 28, 2026) till actual date of payment of consideration under the Offer. b. Mode of payment: Cash Public Announcement dated May 7, 2026 (**"PA"**), Detailed Public Statement dated May 12, 2026 (**"DPS"**), Draft Letter of Offer dated May 15, 2026 and Letter of Offer dated October 28, 2026 (**"LOF"**) have been issued by ICICI Securities Limited (**"Manager to the Open Offer"**) on behalf of the Acquirer and PAC.
4	Name(s) of the Acquirer and PAC with the acquirer	**Acquirer –** FIH Mauritius Investments Ltd **PAC –** HWIC Asia Fund (Class A Shares)
5	Name of the Manager to the offer	ICICI Securities Limited ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025, Maharashtra, India Tel: +91 22 6807 7100 Fax: +91 22 6807 7801 E-mail: iiflcapital.openoffer@icicisecurities.com Contact Person: Tanya Tiwari / Namrata Ravasia Website: www.icicisecurities.com SEBI Registration No.: INM000011179
6	Members of the Committee of Independent Directors	Mr. Anand Shailesh Bathiya (Chairperson for the meeting) Mr. Shamik Das Sharma Ms. Rekha Gopal Warriar Mr. Viswanathan Krishnan
7	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	a. All the members of the IDC are Non-Executive Independent Directors on the Board of Directors of the Target Company. b. None of the members of IDC hold any Equity Shares in the Target Company. c. None of the members of the IDC have entered into any contract or have any relationship with the Target Company.
8	Trading in the Equity shares/other securities of the TC by IDC Members	No members of the IDC have traded in any of the equity shares/ securities of the Target Company during the: a. 12-month period preceding the date of the PA; and b. period from the date of the PA and till the date of this recommendation.
9	IDC Member's relationship with the Acquirer (Director, Equity shares owned, any other contract / relationship), if any.	None of the members of IDC: a. are Directors on the Board of the Acquirer or the PAC; b. holds any equity shares or other securities of the Acquirer or the PAC; and c. have any contracts/ relationship with the Acquirer or the PAC.
10	Trading in the Equity shares/other securities of the Acquirer by IDC Members	None of the members of the IDC have traded in any of the equity shares/ securities of the Acquirer and/or PAC during the: a. 12 month period preceding the date of the PA; and b. period from the date of the PA and till the date of this recommendation.
11	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The members of the IDC have perused the PA, DPS and LOF issued by the Manager to the Open Offer on behalf of the Acquirer and PAC. The members of the IDC believe that the offer is fair and reasonable and in line with the SEBI (SAST) Regulations. However, the Public Shareholders of the Target Company are advised to independently evaluate the Open Offer and make an informed decision about whether or not to tender their shares in the Open Offer. Further, members of the IDC confirm that the Target Company has not received any complaint from the Public Shareholders regarding the Open Offer process, valuation price or valuation method.
12	Summary of reasons for recommendation	The IDC has perused the PA, DPS and LOF issued by the Manager to the Open Offer on behalf of the Acquirer and PAC and believe that the Offer Price of Rs. 350 per fully paid-up Equity Share (**"Offer Price"**) offered by the Acquirer (being the highest price prescribed) is in line with the SEBI (SAST) Regulations and *prima facie* appears to be fair and reasonable. The Offer Price is higher than the volume weighted average market price of the Target Company's equity shares for a period of 60 trading days immediately preceding the date of the PA as traded on a stock exchange with maximum volume of trading [National Stock Exchange of India Limited (NSE)] i.e. Rs. 304.66 per Equity Share. Further, basis the review of the Open Offer Documents, the IDC notes that an interest @ 10% per annum per Offer Share for the period of delay in payment beyond the Scheduled Payment Date (i.e. October 28, 2026) till the actual date of payment of consideration under the Offer shall also be payable to those eligible shareholders of the Target Company whose Equity Shares are validly tendered and accepted under the Open Offer in accordance with Regulation 18(11) and Regulation 18(11A) of the SEBI (SAST) Regulations. The maximum applicable interest will be INR 2.68 (Indian Rupees Two and sixty eight paise only) per Equity Shares. Further, the members of the IDC draw attention to the closing market price of the Equity Shares of the Target Company on NSE as on October 27, 2026 being Rs. 340.75 per Equity Share, which is lower than the Offer Price. The Public Shareholders of the Target Company are advised to independently evaluate the Open Offer and make an informed decision on whether or not to tender their shares in the Open Offer. This statement of recommendation will be available on the website of the Target Company at https://www.iiflcapital.com
13	Disclosure of the Voting Pattern	The recommendation was unanimously approved by the members of the IDC present at the meeting held on October 28, 2026.
14	Details of Independent Advisors, if any.	None
15	Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respects, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For and on behalf of the Committee of Independent Directors of IIFL Capital Services Limited

Sd/-
Mr. Anand Shailesh Bathiya
DIN: 03084831
Chairman of the Committee of Independent Directors

Date: October 28, 2026
Place: Mumbai

JANA SMALL FINANCE BANK

(A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

NOTICE OF SALE THROUGH PRIVATE TREATY

SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002. (SARFAESI ACT)

The undersigned as Authorized Officer of **Jana Small Finance Bank Limited** has **taken over Physical Possession** of the schedule property under the SARFAESI Act.
The Authorized Officer of **Jana Small Finance Bank Limited,** had already conducted multiple public auctions for selling the property, but they turned out to be unsuccessful as no bids were received. Hence please be informed that if the total outstanding dues in the aforesaid loan account are not paid within **Fifteen (15) Days** from the date of this publication of this notice, then the Authorized officer will proceed for sale via private treaty of the property as stated below.
Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to the Bank for realization of Bank's dues.

Standard terms & conditions for sale of property through Private Treaty are as under:

1. Sale through Private Treaty will be on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS".**
2. The purchaser will be required to deposit 100% of the sale consideration on the expiry of publication of this notice.
3. In case of non-acceptance of offer of purchase by the Bank, the amount if any paid along with the application will be refunded without any interest with in the stipulated time.
4. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
5. The Bank reserves the right to reject any offer of purchase without assigning any reason.
6. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties, society dues in respect of purchase of the property.
7. Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

Sr. No.	Loan Account Number	Name of Borrower/ Co-Borrowers	Amount as per 13(2) Demand Notice under SARFAESI Act.	Reserve price for private treaty
1	33409630000023	1) Umashankar Firtu Gupta, 2) Priti Umashankar Gupta	Rs.1,50,000/- (Rupees One Lakhs Fifty Thousand Only)	Rs.63,00,000/- (Rupees Sixty Three Lakhs Only)
	Details of Secured Assets: All that piece and parcel of the Flat No.02, Area Admeasuring 180 Sq.ft, Sai Krishna No.2, Opp. Post Office, V M Marg, Survey No.219, Village Naringi, Virar East, Virar-401303 and within the Jurisdiction of Virar Municipal Corporation. **Bounded on: East:** A Wing, **West:** Internal Road, **North:** Sai Sundar Apt, **South:** Dev Darshan Chs.			

The aforesaid Borrower/ Co-Borrower attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets mentioned hereinabove by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by the bank before the sale of secured assets.
Correspondence Address: Mr. Dilshad.Kokne (Mob. No.9987500711), Mr. Ranjan Naik (Mob. No.6362951653) & Mr. Kaushik B (Mob. No.7019949040). Jana Small Finance Bank Limited, (formerly known as M/s. Janalakshmi Financial Services Pvt. Ltd.), having office at Jana Small Finance Bank Limited, Shop No.4 & 5, Ground Floor, Indiabulls Mint Gladys Alvares Road, Hiranandani Meadows, Pokhran Road, Thane West-400610.

Date: 28.10.2026, Place: Thane — **Sd/- Authorized Officer, Jana Small Finance Bank Limited**

BRIHANMUMBAI MUNICIPAL CORPORATION

TREE AUTHORITY
PUBLIC NOTICE

In accordance with the provision under section 8 (3) of the Maharashtra (Urban Areas) Protection & Preservation of Trees Act 1975 (As modified upto January 2025) **Total : 04** proposals are received for getting approval of Tree Authority / Municipal Commissioner, Chairman, Tree Authority for removal of affected trees. The Information of the trees for cutting/Transplanting in above mentioned proposal is mentioned below :

Sr. No.	Ward	Site Address	Details of affected trees & Total no. of existing trees	Reason for removal of tree / trees	Name of Applicant
1	S	Sub plot of land bearing C.T.S. No. 32, 34, 34/1 to 34/6, 35, 35/1 to 211, 67B, 67B (pt), 53 and 54 of Village / Div Paspoli, Powai, Mumbai in 'S' Ward.	**Proposed for cutting : 34** (Tree No. 110, 111, 112, 113, 114, 115, 116, 119, 168, 171, 173, 175, 180, 181, 182, 183, 184, 187, 189, 190, 191, 201, 206, 218, 219, 220, 221, 224, 225, 226, 227, 243, 244 & 245) **Proposed for transplanting : 16** (Tree No. 117, 118, 120, 141, 142, 174, 176, 177, 186, 188, 202, 203, 208, 215, 216 & 217) **Total Affected trees : 50** **Total existing trees : 146**	Coming in proposed development of Student Activity Centre Building.	Indian Institute of Management Mumbai.
2	S	Sub plot of land bearing C.T.S. No. 32, 34, 34/1 to 34/6, 35, 35/1 to 211, 67B, 67B (pt), 53 and 54 of Village / Div Paspoli, Powai, Mumbai in 'S' Ward.	**Proposed for cutting : 44** (Tree No. 2045, 2046, 2048, 2064, 2066, 2069, 2070, 2071, 2073, 2077, 2078, 2079, 2083, 2085, 2088, 2089, 2093, 2094, 2095, 2096, 2097, 2098, 2099, 2101, 2113, 2117, 2120, 2126, 2128, 2168, 2169, 2191, 2193, 2209, 2210, 2211, 2272, 2274, 2276, 2277, 2280 2283, 2285 & 2613) **Proposed for transplanting : 60** (Tree No. 2044, 2047, 2049, 2057, 2062, 2063, 2065, 2068, 2072, 2076, 2082, 2084, 2087, 2090, 2092, 2114, 2115, 2116, 2118, 2119, 2121, 2122, 2123, 2124, 2125, 2127, 2129, 2130, 2167, 2170, 2171, 2192 2194, 2195, 2196, 2197, 2207, 2208, 2212, 2213, 2214, 2215, 2216, 2234, 2235, 2236, 2237, 2238, 2239, 2240, 2241, 2242, 2243, 2273, 2275, 2279, 2284, 2286, 2287 & 3367) **Total Affected trees : 104** **Total existing trees : 308**	Coming in proposed development of Academic Building.	Indian Institute of Management Mumbai.
3	S	Sub plot of land bearing C.T.S. No. 32, 34, 34/1 to 34/6, 35, 35/1 to 211, 67B, 67B (pt), 53 and 54 of Village / Div Paspoli, Powai, Mumbai in 'S' Ward.	**Proposed for cutting : 31** (Tree No. 343, 430, 433, 434, 436, 437, 438, 440, 446, 451, 452, 453, 455, 456, 463, 464, 467, 469, 494, 517, 566, 567, 574, 576, 577, 579, 580, 581, 582, 588 & 596) **Proposed for transplanting : 26** (Tree No. 344, 345, 347, 435, 439, 441, 454, 458, 459, 465, 466, 468, 495, 503, 504, 518, 519, 520, 571, 572, 573, 575, 578, 583, 584, & 585) **Total Affected trees : 57** **Total existing trees : 251**	Coming in proposed development of Girls Hostel Building P-18 (1A) and P-19 (1B)	Indian Institute of Management Mumbai.
4	S	Sub plot of land bearing C.T.S. No. 32, 34, 34/1 to 34/6, 35, 35/1 to 211, 67B, 67B (pt), 53 and 54 of Village/Div Paspoli, Powai, Mumbai in 'S' Ward.	**Proposed for cutting : 67** (Tree No. 1090, 1092, 1097,1098, 1099, 1100, 1101, 1102, 1103, 1107, 1108, 1109, 1110, 1111, 1112, 1113, 1114, 1115, 1116, 1117, 1118, 1119, 1120, 1121, 1122, 1123, 1124, 1125, 1129, 1136, 1140, 1170, 1172 1190, 1191, 1209, 1211, 1212, 1213, 1214, 1215, 1216, 1217, 1219, 1220, 1221, 1224, 1228, 1231, 1232, 1233, 1234, 1235, 1236, 1237, 1238, 1239, 1242, 1243, 1245, 1246, 1247, 1249, 1250, 1252, 1265 & 1266) **Proposed for transplanting : 44** (Tree No. 773, 1091, 1093, 1094, 1096, 1104, 1105, 1106, 1126, 1127, 1128, 1134 1138, 1139, 1141, 1142, 1143, 1144, 1166, 1167, 1168, 1169, 1171, 1201, 1202, 1203, 1204, 1205, 1206, 1207, 1208, 1210, 1218, 1222, 1223, 1225, 1226, 1227, 1229, 1230, 1240, 1241, 1244 & 1267) **Total Affected trees : 111** **Total existing trees : 216**	Coming in proposed development of Residential Type VI-1 Building	Indian Institute of Management Mumb

Same is available on BMC website - **https://portal.mcgm.gov.in** → About us → wards / Departments → Department manuals → Gardens & Tree Authority → Tree Authority → 69 - Public notice 7 days →

Objections / suggestions from citizens for aforesaid proposals, if any, are invited in prescribed format within 7 days from the date of published of this notice in the office of Supdt. Of Gardens & Tree Officer.

You can also submit your suggestions / objections in prescribed format on **dysg.ta@mcgm.gov.in** this email-ID. Your suggestions / Objections in prescribed format received in stipulated time will be noted. Emails or written suggestions / Objections received after the said date will not be entertained. Hearing for the objections / suggestions obtained will be given on 09/11/2026 at 04.30 p.m to 05.00 p.m at the office of Supdt. Of Gardens & Tree Officer. Those who find it necessary to attend this hearing can remain present with a copy of their e-mail suggestions/objections.

Supdt. Of Gardens & Tree officer
Office of Supdt. Of Gardens & Tree Officer,
2nd Floor, Humboldt Penguin Bldg.,
V.J.B. Udyan & Zoo, Sant. Savta Mali Marg,
Byculla (East), Mumbai-400027
Tel. No. 23742162, Email - dysg.ta@mcgm.gov.in

PRO/1800/ADV/2026-27

Sd/-
Supdt. Of Gardens & Tree Officer

Fever? Act now see your doctor for correct & complete treatment

Triumph International Finance India Limited

Oxford Centre, 10 Shroff Lane, Colaba Causeway, Colaba, Mumbai - 400 005.

Statement of Unaudited Consolidated And Standalone Financial Results for the Quarter and Half year ended 30th September, 2026. (Rs. In Lacs)

Sr. No.	Particulars (Prepared in compliance with Indian Accounting Standards (Ind-AS))	Consolidated						Standalone					
		Quarter Ended Sept 30, 2026 (Unaudited)	Quarter Ended June 30, 2026 (Unaudited)	Corresponding Quarter Ended in Previous Year Sept 30, 2025 (Unaudited)	Half Year Ended Sept 30, 2026 (Unaudited)	Half Year Ended Sept 30, 2025 (Unaudited)	Year Ended March 31, 2026 (Audited)	Quarter Ended Sept 30, 2026 (Unaudited)	Quarter Ended June 30, 2026 (Unaudited)	Corresponding Quarter Ended in Previous Year Sept 30, 2025 (Unaudited)	Half Year Ended Sept 30, 2026 (Unaudited)	Half Year Ended Sept 30, 2025 (Unaudited)	Year Ended March 31, 2026 (Audited)
1.	Income												
	a) Revenue from Operations	-	-	-	-	-	-	-	-	-	-	-	-
	b) Other income	115.02	128.26	111.73	243.28	219.53	419.96	115.02	128.26	111.73	243.28	219.53	419.96
	Total Income	115.02	128.26	111.73	243.28	219.53	419.96	115.02	128.26	111.73	243.28	219.53	419.96
2.	Expenses												
	a) Cost of materials consumed	-	-	-	-	-	-	-	-	-	-	-	-
	b) Purchase of stock-in-trade	-	-	-	-	-	-	-	-	-	-	-	-
	c) Change in inventories of stock in trade	-	-	-	-	-	-	-	-	-	-	-	-
	d) Employee benefits expense	0.75	0.75	0.75	1.50	1.50	3.00	0.75	0.75	0.75	1.50	1.50	3.00
	e) Depreciation and amortisation expense	-	-	-	-	-	-	-	-	-	-	-	-
	f) Finance costs	-	-	-	-	-	-	-	-	-	-	-	-
	g) Other expenses	5.14	9.24	5.60	14.88	2.73	25.77	5.10	9.15	5.54	14.25	14.26	25.56
	h) Investments Written off	-	-	-	-	-	-	-	-	-	-	-	-
	Total Expenses	5.89	9.99	6.35	15.88	4.23	28.77	5.85	9.90	6.29	15.75	15.76	28.56
3.	Profit/(Loss) before Tax (1-2)	109.13	118.27	105.38	227.40	215.30	390.69	109.17	118.36	105.44	227.53	203.77	390.90
4.	Tax expense	-	-	-	-	-	-	-	-	-	-	-	-
5.	Net Profit/(Loss) for the period (3 - 4)	109.13	118.27	105.38	227.40	215.30	390.69	109.17	118.36	105.44	227.53	203.77	390.90
6.	Other Comprehensive Income												
	a) Items that will not be reclassified subsequently to profit or loss	-	-	-	-	-	-	-	-	-	-	-	-
	b) Items that will be reclassified subsequently to profit or loss	-	-	-	-	-	-	-	-	-	-	-	-
	Total Other Comprehensive Income(a+b)	-	-	-	-	-	-	-	-	-	-	-	-
7.	Total Comprehensive Income for the period (5+6)	109.13	118.27	105.38	227.4	215.30	390.69	109.17	118.36	105.44	227.53	203.77	390.90
8.	Paid-up equity share capital (Ordinary shares of Rs.10 each)	750	750	750	750	750	750	750	750	750	750	750	750
9.	Other Equity	-	-	-	(7200.74)	(7615.19)	(7428.15)	-	-	-	(6932.09)	(7346.75)	(7159.62)
10.	Earning Per share-												
	a) Basic	1.46	1.58	1.41	3.03	2.87	5.21	1.46	1.58	1.41	3.03	2.72	5.21
	b) Diluted	1.46	1.58	1.41	3.03	2.87	5.21	1.46	1.58	1.41	3.03	2.72	5.21

Notes:
1. The above results were reviewed by the Audit Committee and taken on record by the Board of Directors at their meeting held on 27th October, 2026 and subjected to a limited review by the Statutory Auditors of the Company..
2. The financial results of the company are prepared in accordance with the Indian Accounting Standards(Ind-AS) as prescribed under section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 and Companies (Indian Accounting Standards) Amendment Rules, 2016.
3. The securities and Exchange Board of India have cancelled the registration of the company as a Stock Broker.
4. The deposits with The National Stock Exchange of India Limited (NSE), ICICI bank, HDFC bank and accrued interest thereon are subject to reconciliation, and consequential adjustments.
5. Figures for the previous periods/year are re-classified/re-arranged/re-grouped, wherever necessary.

Place : Mumbai
Date : 27th October, 2026

For and on behalf of the Board
of Triumph International Finance India Limited
Nagesh Kutaphale/
Director

IIFL CAPITAL

IIFL CAPITAL SERVICES LIMITED

(Formerly known as IIFL Securities Limited)

CIN L99999MH1996PLC132983

Regd Office: IIFL House, Sun Infotech Park, Road No.16V, Plot No. B-23, MIDC, Thane Industrial Area, Wagle Estate, Thane – 400 604 | **Tel:** +91-22-4103 5000/6273 4000

Website: https://www.iiflcapital.com/

Recommendations of the Committee of Independent Directors ("IDC") of IIFL Capital Services Limited (formerly known as IIFL Securities Limited) ("Target Company") on the open offer for acquisition of up to 10,01,44,112 (Ten Crore One Lakh Forty Four Thousand One Hundred Twelve) fully paid-up equity shares of face value of INR 2 (Indian Rupee Two only) each of the Target Company by FIH Mauritius Investments Ltd (the "Acquirer") along with HWIC Asia Fund (Class A Shares) (the "PAC") in its capacity as a person acting in concert with the Acquirer, pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations")("Open Offer")

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2	Name of the Target Company (TC)	IIFL Capital Services Limited (formerly known as IIFL Securities Limited)
3	Details of the Open Offer pertaining to TC	Open offer for acquisition of up to 10,01,44,112 (Ten Crore One Lakh Forty Four Thousand One Hundred Twelve) fully paid-up equity shares of face value of ₹ 2/- (Indian Rupee Two only) each (**"Equity Share"**) of the Target Company representing 26.00% (Twenty Six Percent) of the Expanded Voting Share Capital (as such term is defined in the LOF) from the Public Shareholders of the Target Company pursuant to, and in compliance with, the requirements of the SEBI (SAST) Regulations. a. Open offer price: Rs.350/- along with interest @ 10% per annum on the open offer price for the delay in payment from the Scheduled Payment Date (i.e. October 28, 2026) till actual date of payment of consideration under the Offer. b. Mode of payment: Cash Public Announcement dated May 7, 2026 (**"PA"**), Detailed Public Statement dated May 12, 2026 (**"DPS"**), Draft Letter of Offer dated May 15, 2026 and Letter of Offer dated October 28, 2026 (**"LOF"**) have been issued by ICICI Securities Limited (**"Manager to the Open Offer"**) on behalf of the Acquirer and PAC.
4	Name(s) of the Acquirer and PAC with the acquirer	**Acquirer** – FIH Mauritius Investments Ltd **PAC** – HWIC Asia Fund (Class A Shares)
5	Name of the Manager to the offer	ICICI Securities Limited ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025, Maharashtra, India Tel: +91 22 6807 7100 Fax: +91 22 6807 7801 E-mail: iiflcapital.openoffer@icicisecurities.com Contact Person: Tanya Tiwari / Namrata Ravasia Website: www.icicisecurities.com SEBI Registration No.: INM000011179
6	Members of the Committee of Independent Directors	Mr. Anand Shailesh Bathiya (Chairperson for the meeting) Mr. Shamik Das Sharma Ms. Rekha Gopal Warriar Mr. Viswanathan Krishnan
7	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	a. All the members of the IDC are Non-Executive Independent Directors on the Board of Directors of the Target Company. b. None of the members of IDC hold any Equity Shares in the Target Company. c. None of the members of the IDC have entered into any contract or have any relationship with the Target Company.
8	Trading in the Equity shares/other securities of the TC by IDC Members	No members of the IDC have traded in any of the equity shares/ securities of the Target Company during the: a. 12-month period preceding the date of the PA; and b. period from the date of the PA and till the date of this recommendation.
9	IDC Member's relationship with the Acquirer (Director, Equity shares owned, any other contract / relationship), if any.	None of the members of IDC: a. are Directors on the Board of the Acquirer or the PAC; b. holds any equity shares or other securities of the Acquirer or the PAC; and c. have any contracts/ relationship with the Acquirer or the PAC.
10	Trading in the Equity shares/other securities of the Acquirer by IDC Members	None of the members of the IDC have traded in any of the equity shares/ securities of the Acquirer and/or PAC during the: a. 12 month period preceding the date of the PA; and b. period from the date of the PA and till the date of this recommendation.
11	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The members of the IDC have perused the PA, DPS and LOF issued by the Manager to the Open Offer on behalf of the Acquirer and PAC. The members of the IDC believe that the offer is fair and reasonable and in line with the SEBI (SAST) Regulations. However, the Public Shareholders of the Target Company are advised to independently evaluate the Open Offer and make an informed decision about whether or not to tender their shares in the Open Offer. Further, members of the IDC confirm that the Target Company has not received any complaint from the Public Shareholders regarding the Open Offer process, valuation price or valuation method.
12	Summary of reasons for recommendation	The IDC has perused the PA, DPS and LOF issued by the Manager to the Open Offer on behalf of the Acquirer and PAC and believe that the Offer Price of Rs. 350 per fully paid-up Equity Share (**"Offer Price"**) offered by the Acquirer (being the highest price prescribed) is in line with the SEBI (SAST) Regulations and *prima facie* appears to be fair and reasonable. The Offer Price is higher than the volume weighted average market price of the Target Company's equity shares for a period of 60 trading days immediately preceding the date of the PA as traded on a stock exchange with maximum volume of trading [National Stock Exchange of India Limited (NSE)] i.e. Rs. 304.66 per Equity Share. Further, basis the review of the Open Offer Documents, the IDC notes that an interest @ 10% per annum per Offer Share for the period of delay in payment beyond the Scheduled Payment Date (i.e. October 28, 2026) till the actual date of payment of consideration under the Offer shall also be payable to those eligible shareholders of the Target Company whose Equity Shares are validly tendered and accepted under the Open Offer in accordance with Regulation 18(11) and Regulation 18(11A) of the SEBI (SAST) Regulations. The maximum applicable interest will be INR 2.68 (Indian Rupees Two and sixty eight paise only) per Equity Shares. Further, the members of the IDC draw attention to the closing market price of the Equity Shares of the Target Company on NSE as on October 27, 2026 being Rs. 340.75 per Equity Share, which is lower than the Offer Price. The Public Shareholders of the Target Company are advised to independently evaluate the Open Offer and make an informed decision on whether or not to tender their shares in the Open Offer. This statement of recommendation will be available on the website of the Target Company at https://www.iiflcapital.com
13	Disclosure of the Voting Pattern	The recommendation was unanimously approved by the members of the IDC present at the meeting held on October 28, 2026.
14	Details of Independent Advisors, if any.	None
15	Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respects, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For and on behalf of the Committee of Independent Directors of IIFL Capital Services Limited

Sd/-
Mr. Anand Shailesh Bathiya
DIN: 03084831
Chairman of the Committee of Independent Directors

Date: October 28, 2026
Place: Mumbai

LIC HFL LIC HOUSING FINANCE LTD

एलआयसी हाऊसिंग फायनान्स लिमिटेड

४था मजला, जीवन प्रकाश बिल्डिंग, पी. एम. रोड, फोर्ट, मुंबई–४०० ००१

कब्जा सूचना (स्थावर मिळकती करिता)

ज्याअर्थी निम्नस्वाक्षरीकार हे एलआयसी हाऊसिंग फायनान्स लि. चे प्राधिकृत अधिकारी या नात्याने सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ (५४ सन २००२) अन्वये आणि कलम १३(२) सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स २००२ च्या नियम ९ अन्वये प्रदान केलेल्या अधिकाराचा वापर करून खालील कर्जदारांना मागणी सूचना जारी करून त्यांच्या संबंधित नावासमोर नमूद रक्कम चुकती करण्यास सांगितले होते.

अ. क्र.	कर्जदारांचे कर्ज खाते क्रमांक	कर्जदाराचे नाव	तारण मत्तेचे वर्णन	मागणी केलेली रक्कम (रु.)	मागणी सूचना तारीख	कब्जाची तारीख	कब्जाचा प्रकार
१	६००१०४००००८३५	**सचिन महादेव वाणी**	फ्लॅट क्र. ४०१, ४था मजला, इमारत क्र. २, रोज दीप गार्डन सीएचएसएल, प्लॉट क्र. १, सर्व्हे क्र. १२५ आणि १२८, १२९, प्लॉट क्र. बी, क्लॅरिजेस हायस्कूल जवळ, लक्ष्मीबेन छेडा मार्ग, नालासोपारा (पश्चिम), गाव निलेमोरे, तालुका वसई, जिल्हा पालघर, महाराष्ट्र–४०१२०३.	रु. १७,८७,८०३.३२/–	१०–०६–२०२६	२३–१०–२०२६	सांकेतिक
२	६००१२३००००१८९	**लक्ष्मी जुगल शर्मा**	फ्लॅट क्र. १२०२, १२वा मजला, विंग–जे, रुस्तमजीज विरार अव्हेन्यू, एल१, एल२ आणि एल४, विंग एल आणि जे, सर्व्हे क्र. ५/१, ५/२, ५/३, ५/४, ५/५ए, ५/५बी, ५/५सी, ५/५डी, ५/५ई, ५/६, ५/७, ५/८, ग्लोबल सिटी, विरार (पश्चिम), गाव डोंगरे, जिल्हा पालघर, महाराष्ट्र–४०१३०३.	रु. ४८,१६,६७८.२०/–	२०–०६–२०२६	२३–१०–२०२६	सांकेतिक
३	६१२३००००३२७४	**रसिक तुलसीराम प्रजापती**	फ्लॅट क्र. १०२, १ला मजला, इमारत क्र. १९सी, संजीवनी एसआरए सहकारी गृहनिर्माण संस्था, सीटीएस क्र. ११, संघर्ष नगर, चांदिवली फार्म रोड, अंधेरी (पूर्व), मुंबई, महाराष्ट्र–४०००७२.	रु. ४३,९१,६१६.६५/–	१०–०६–२०२६	२७–१०–२०२६	सांकेतिक
४	६००३३००००१०९	**राजेश गोलोक रॉय**	फ्लॅट क्र. ९०२, ९वा मजला, शांती लक्झुरिया, सी–विंग, सर्व्हे क्र. ५८/१/१, १/२, ५८/२, कल्याण शिळफाटा रोड, गाव पडले, डोंबिवली, तालुका कल्याण, जिल्हा ठाणे, महाराष्ट्र–४२१२०४.	रु. ३०,८७,७००.७६/–	१५–०४–२०२६	२७–१०–२०२६	सांकेतिक
५	६१०५००००७८६१	**उमेश मल्हारी डोडमणी आणि निर्मला उमेश डोडमणी**	फ्लॅट क्र. ६०६, ६वा मजला, इमारत क्र. १, ट्युलिप ए, निसर्ग ग्रीन आरएच–१, मोरीवली, अंबरनाथ (पूर्व), जिल्हा ठाणे, महाराष्ट्र–४२१५०१.	रु. १७,७७,०१४.४०/–	१५–०४–२०२६	२७–१०–२०२६	सांकेतिक
६	६१११०००६४४८	**विनोद राधेश्याम पटवा आणि निकिता विनोदकुमार पटवा**	फ्लॅट क्र. बी/२०७, २रा मजला, इमारत क्र. ५, वर्धमान वाटिका फेज–खख, गट क्र. २७५/२७८/२८०, गाव सरमळ, शहापूर, वाशिंद (पश्चिम), जिल्हा ठाणे, महाराष्ट्र–४२१६०१.	रु. १५,९७,८७४.४६/–	१५–०४–२०२६	२८–१०–२०२६	सांकेतिक
७	६१०५००००११८४९	**सिद्धांत किशोर सावंत**	फ्लॅट क्र. ४०३, ४था मजला, काशी लोक नगरी सीएचएसएल, इमारत क्र. एच–५, लोक नगरी कॉम्प्लेक्सजवळ, एमआयडीसी रोड, अंबरनाथ (पूर्व), जिल्हा ठाणे, महाराष्ट्र–४२१५०६.	रु. १०,६८,४४५.०२/–	१५–०४–२०२६	२८–१०–२०२६	सांकेतिक
८	६१२३००००१८३१	**राजेश एन. लालचंदानी आणि सिमरन राजेश लालचंदानी**	फ्लॅट क्र. ३०२, ३रा मजला, मयूर रेसिडेन्सी, सीटीएस क्र. ११६०४, शीट क्र. ३९, बॅरेक क्र. ७१६, खोली क्र. १, उल्हासनगर–२, जिल्हा ठाणे, महाराष्ट्र–४२१००१.	रु. ४७,८५,२८१.१७/–	१०–०६–२०२६	२८–१०–२०२६	सांकेतिक
९	६१०२००००१०५५	**दीपेन शाह**	फ्लॅट क्र. १३०५, १३वा मजला, विंग–बी, सिद्धिविनायक वास्तू विष्णू, दत्ता लाड मार्ग, (सीटीएस क्र. ८१८, ८१९, ८२०, ८२१), चिंचपोकळी (पू.), मुंबई, महाराष्ट्र–४०० ०१२.	रु. ५४,१९,८३८.६३/–	२१–०२–२०२२	२८–१०–२०२६	सांकेतिक
१०	६१२३००००२३१५ ६१२३००००२३१६	**माधव नामदेव पालवे आणि मीना माधव पालवे**	फ्लॅट क्र. ३०२, ३रा मजला, ए–विंग, क्रेस्टिया, एक्सपेरिया मॉल जवळ, कल्याण शिळफाटा रोड, डोंबिवली (पूर्व), तालुका कल्याण, जिल्हा ठाणे, महाराष्ट्र–४२१ २०१.	रु. २३,७१,२९३.१४/– रु. ३१,१३,५८५.७९/–	१०–०३–२०२५	२८–१०–२०२६	सांकेतिक

त्यासह सदर सूचना प्राप्तीच्या तारखेपासून ६० दिवसांच्या आत देयाच्या प्रदानाच्या तारखेपर्यंत प्रयोज्य पुढील व्याज, अनुषंगिक खर्च, परिव्यय, प्रभार इ.

कर्जदारांनी मागणी सूचनेमधील थकबाकी रक्कम चुकती करण्यास कसूर केली आहे, म्हणून विशेषतः कर्जदार आणि सर्वसामान्य जनतेला सूचना याद्वारे देण्यात येते की, निम्नस्वाक्षरीकारांनी त्यांच्या नावासमोरील वरील नमूद कब्जाच्या तारखेस सदरहू अधिनियमाच्या कलम १३(४) सहवाचता सदर नियमावलीच्या नियम ९ अन्वये त्यांना प्रदान केलेल्या अधिकाराचा वापर करून येथे वरील नमूद मिळकतींचा **सांकेतिक कब्जा** घेतला आहे.

विशेषतः कर्जदार आणि सर्वसामान्य जनतेला याद्वारे सावधान करण्यात येते की, त्यांनी वरील सदर मिळकतींसह व्यवहार करू नये आणि सदर मिळकतींसह केलेला कोणताही व्यवहार हा **एलआयसी हाऊसिंग फायनान्स लि.** च्या यावरील नमूद रकमेसाठी भाराच्या अधीन राहील.

दिनांक: २९.१०.२०२६
ठिकाण: मुंबई

प्राधिकृत अधिकारी
एलआयसी हाऊसिंग फायनान्स लिमिटेड

SHRIRAM Asset Reconstruction

मे. श्रीराम ॲसेट रिकन्स्ट्रक्शन प्रायव्हेट लिमिटेड (एसएआरपीएल)

(विविध एसएआरपीएल ट्रस्टचे विश्वस्त म्हणून तिच्या क्षमतेत कार्यरत)

नोंद.कार्यालयः श्रीराम हाऊस क्र.४, बर्किट रोड, टी. नगर, चेन्नई–६०००१७., कॉर्पोरेट कार्यालयः युनिट क्र. एफएफ–ए–०५, ए विंग, पहिला मजला, आर्ट गिल्ड हाऊस, फिनिक्स मार्केट सिटी, एलबीएस मार्ग, कुर्ला पश्चिम, मुंबई–४०००७०.

वेबसाईटः www.shriramarc.com; कस्टमर केयर क्रः १८०० १२० २३८९; ईमेलः customercare@shriramarc.com.

जाहीर सूचनाः स्थावर मिळकतीच्या ई–लिलाव नि विक्री सूचना

सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स ॲण एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ अन्वये सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ मधील नियम ६, ८(६) आणि ९ च्या तरतुदींनुसार परिशिष्ट–IV ए प्रमाणे स्थावर मालमत्तेच्या विक्रीसाठी ई–लिलाव.

याद्वारे सर्वसामान्य जनतेस तसेच विशेषतः कर्जदार/हमीदार/गहाणदार यांना सूचित करण्यात येते की, खाली वर्णन केलेल्या स्थावर मत्ता तारण धनकोकडे गहाणित/प्रभारित आहेत, आता **मे. श्रीराम ॲसेट रिकन्स्ट्रक्शन प्रायव्हेट लिमिटेड, विविध एसएआरपीएल ट्रस्ट चे ट्रस्टी म्हणून तिच्या क्षमतेत कार्यरत** (नोंदणीकृत अभिहस्तांकन करारामार्फत वित्तीय मत्तेच्या अभिहस्तांकनाला अनुसरुन) (यापुढे **''एसएआरपीएल''** म्हणून संदर्भित) यांनी सरफेसी ॲक्टच्या कलम ५ अंतर्गत वित्तीय मालमत्तेच्या हस्तांतरणासंबंधी नोंदणीकृत हस्तांतरण करारानुसार चे विश्वस्त म्हणून कार्यरत, यांच्या पक्षात गहाण/प्रभारित करण्यात आलेल्या खाली वर्णन केलेल्या स्थावर मालमत्ता, ज्यांनी **मूळ धनको/हस्तांतारक मे. जना स्मॉल फायनान्स बँक लिमिटेड (जेएसएफबीएल)** कडून कर्जदार, सह–कर्जदार व गहाणदारांसह विविध कर्जदारांशी संबंधित आर्थिक मालमत्ता तसेच त्यांअंतर्गत असलेले सर्व मूलभूत सुरक्षा हितसंबंध व त्यासंबंधित सर्व हक्क, मालकीहक्क व हितसंबंध संपादित केले आहेत, ज्यांचा **प्रत्यक्ष कब्जा मूळ धनको/हस्तांतारक आणि/किंवा मे. श्रीराम ॲसेट रिकन्स्ट्रक्शन प्रायव्हेट लिमिटेड अर्थात विविध एसएआरपीएल ट्रस्ट चे विश्वस्त या नात्याने तारण धनको** यांच्या प्राधिकृत अधिकाऱ्याने घेतला आहे, ते कर्ज मंजुरी व वितरण करणारे **हस्तांतारक मे. जना स्मॉल फायनान्स बँक लिमिटेड** यांचे हस्तांतारित म्हणून, खाली नमूद केलेल्या लिलाव वेळापत्रकानुसार कर्जदार, सह–कर्जदार व गहाणदार यांच्याकडून थकीत रकमेच्या वसुलीसाठी, त्यावरील पुढील व्याज, शुल्क, खर्च, व्यय इत्यादींसह, नियम ६(६) आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ९(१) मधील तरतुदींनुसार, **''जसे आहे'', ''जेथे आहे'', ''जे काही आहे'' आणि ''विना–अवलंब तत्व''** विक्री करण्यात येतील.

कर्जदार, सह–कर्जदार व गहाणदार यांचा तपशील, देय रक्कम, स्थावर मालमत्तेचे संक्षिप्त वर्णन व त्यावरील ज्ञात भार (असल्यास), राखीव किंमत, इसारा ठेव रक्कम, बोली वाढ रक्कम, लिलावाची तारीख तसेच पाहणीची तारीख खालीलप्रमाणे देण्यात आली आहे:

कर्ज खाते क्र. ट्रस्ट चे नाव आणि अभिहस्तांतकन कर्ता/ मूळ धनकोचे नाव	कर्जदार/सह–कर्जदार/ हमीदार/ गहाणवटदाराचे नाव	१३(२) मागणी सूचनेची तारीख आणि रक्कम तसेच कब्जा संबंधित तपशील	राखीव किंमत, ईएमडी, बोली वाढीव, बोली सादर करण्याची अंतिम तारीख	लिलाव आणि निरिक्षणाची तारीख आणि वेळ	संपर्क व्यक्तीचा तपशील– एओ आणि सेवापुरवठादार
४५७६९४२००००७२२ ट्रस्ट खाते क्र.– एसएआरसी ट्रस्ट–१६ अंतर्गत मे. जना स्मॉल फायनान्स बँक लिमिटेड सह.	**१. श्री. दत्तात्रय आगात्रो मगर. (कर्जदार) २. श्रीम. दीपाली दत्तात्रय मगर. (सह–कर्जदार)**	**सूचनेची तारीखः ०९–०४–२०२६ रु. २५,३४,२७१.२० (रुपये पंचवीस लाख चौतीस हजार दोनशे एकाहत्तर आणि वीस पैसे मात्र) या रकमेसाठी, ०७–०४–२०२६ रोजीस देय. कब्जाचा प्रकार आणि तारीखः सांकेतिक कब्जा २२–०६–२०२६**	**राखीव किंमतः रु. ३५,८०,७००/– बोली वाढः रु. २,००,०००/– इअर रक्कमः रु. ३,५८,०७०/– (रा. किं. च्या १०%). इअर सादर करण्याची अंतिम तारीख आणि वेळः २८–नोव्हेंबर–२०२६ स. ११ वा. ते सायं. ५ वा.**	**लिलावाची तारीख आणि वेळः ३०–नोव्हेंबर–२६ स. ११ वा. ते सायं. ५ वा. निरीक्षणाची तारीख आणि वेळः २३–नोव्हेंबर–२६ स. ११ वा. ते सायं. ५ वा. जेएसएफबीएल/एसएआरपीएल यांना ज्ञात असलेली बोजा देयके_____.**	**सुमेश मित्तल– ९९९३५८७७९७ रामपाल गौतम– ९६२५९७७७९२ व्यवहार हाताळणाऱ्या अधिकाऱ्याचे नावः जनाच्या व्यवहार हाताळणाऱ्या अधिकाऱ्याचा मोबाईल क्र.**
गहाण मिळकतीचे वर्णन फ्लॅट क्र. १३बी/३०२, एकूण क्षेत्र मोजमापीत ४२.९३ चौ. मीटर बांधकाम क्षेत्र, तिसऱ्या मजल्यावर, ''मानससरोवर कॉम्प्लेक्स सीएचएस. लि.'' म्हणून ओळखल्या जाणाऱ्या इमारतीत, प्लॉट क्र. १, २, ४, ५, ६, १९, २०, २२, २३, २४, २५, २६ वर बांधकामित, सेक्टर–३४, कामोठे, तालुका–पनवेल, जिल्हा–रायगड, नवी मुंबई–४१०२०९ येथील स्थावर मिळकतीचे सर्व ते भाग आणि विभाग. **पूर्वेसः–** अंतर्गत रस्ता, **पश्चिमेसः–** शुभ शगुन कॉम्प्लेक्स, **दक्षिणेसः–** अंतर्गत रस्ता, **उत्तरेसः–** निवासी इमारत.					
३०७०९६१०००१६३५ ट्रस्ट खाते क्र.– एसएआरसी ट्रस्ट–१६ अंतर्गत मे. जना स्मॉल फायनान्स बँक लिमिटेड सह.	**१. ज्ञानेश्वर रावसाहेब लहांगे. (कर्जदार) २. महादेव रावसाहेब लहांगे. (सह–कर्जदार) ३. सुमनबाई रावसाहेब लहांगे (सह–कर्जदार)**	**सूचनेची तारीखः १६–०३–२०२६ रु. १४,२४,५०७/– (रुपये चौदा लाख चोवीस हजार पाचशे सात मात्र) या रकमेसाठी, १२–०३–२०२६ रोजीस देय. कब्जाचा प्रकार आणि तारीखः सांकेतिक कब्जा १९–०५–२०२६**	**राखीव किंमतः रु. १४,२०,५००/– बोली वाढः रु. ५०,०००/– इअर रक्कमः रु. १,४२,०५०/– (रा. किं. च्या १०%) इअर सादर करण्याची अंतिम तारीख आणि वेळः २८–नोव्हेंबर–२०२६ स. ११ वा. ते सायं. ५ वा.**	**लिलावाची तारीख आणि वेळः ३०–नोव्हेंबर–२६ स. ११ वा. ते सायं. ५ वा. निरीक्षणाची तारीख आणि वेळः २३–नोव्हेंबर–२६ स. ११ वा. ते सायं. ५ वा. जेएसएफबीएल/एसएआरपीएल यांना ज्ञात असलेली बोजा देयके_____.**	**सुमेश मित्तल– ९९९३५८७७९७ रामपाल गौतम– ९६२५९७७७९२ व्यवहार हाताळणाऱ्या अधिकाऱ्याचे नावः जनाच्या व्यवहार हाताळणाऱ्या अधिकाऱ्याचा मोबाईल क्र.**
गहाण मिळकतीचे वर्णन दक्षिण बाजूचा प्लॉट, क्षेत्र मोजमापीत ३९.३१ चौ. मीटर, त्यावरील बांधकाम क्षेत्र मोजमापीत २९.६७ चौ. मीटर, रो ब्लॉक क्र. ए, जो प्लॉट क्र. १८ ते २३/१ वर विधिवत बांधकामित, सर्व्हे क्र. ६४/२बी/१/१ मधील एकूण क्षेत्र मोजमापीत ७८.६३ चौ. मीटरपैकी, अहमदनगर महानगरपालिकेच्या हद्दीत, अहमदनगर तालुका नगर, जिल्हा अहमदनगर येथे स्थित स्थावर मिळकतीचे सर्व ते भाग आणि विभाग. आणि **सीमाबध्द पुढीलप्रमाणेः– वर किंवा दिशेस पूर्वेसः** प्लॉट क्र. ६ आणि ७, **पश्चिमेसः** ६ मीटर रुंद रस्ता, **दक्षिणेसः** प्लॉट क्र. १७, **उत्तरेसः** प्लॉट क्र. १८ ते २३/१ (रो ब्लॉक क्र. ८).					
३३४०९६१००००२४७ ट्रस्ट खाते क्र.– एसएआरसी ट्रस्ट–१६ अंतर्गत मे. जना स्मॉल फायनान्स बँक लिमिटेड सह.	**१. मानवेंद्र सिंग (कर्जदार), २. ममता मनवेंद्र सिंग (सह–कर्जदार)**	**सूचनेची तारीखः १७–०४–२०२६ रु. १०,९६,९३७/– (रुपये दहा लाख शहाण्णव हजार नऊशे सदतीस मात्र) या रकमेसाठी १२–०३–२०२६ रोजीस देय. कब्जाचा प्रकार आणि तारीखः सांकेतिक कब्जा २५–०५–२०२६**	**राखीव किंमतः रु. १८,०३,५००/– बोली वाढः रु. १,००,०००/– इअर रक्कमः रु. १,८०,३५०/– (रा. किं. च्या १०%) इअर सादर करण्याची अंतिम तारीख आणि वेळः २८–नोव्हेंबर–२०२६ स. ११ वा. ते सायं. ५ वा.**	**लिलावाची तारीख आणि वेळः ३०–नोव्हेंबर–२६ स. ११ वा. ते सायं. ५ वा. निरीक्षणाची तारीख आणि वेळः २३–नोव्हेंबर–२६ स. ११ वा. ते सायं. ५ वा. जेएसएफबीएल/एसएआरपीएल यांना ज्ञात असलेली बोजा देयके_____.**	**सुमेश मित्तलः ९९९३५८७७९७ रामपाल गौतमः ९६२५९७७७९२ व्यवहार हाताळणाऱ्या अधिकाऱ्याचे नावः जनाच्या व्यवहार हाताळणाऱ्या अधिकाऱ्याचा मोबाईल क्र.**
गहाण मिळकतीचे वर्णन फ्लॅट क्र. ए/००४, तळमजल्यावर, एकूण क्षेत्र मोजमापीत ५५० चौ. फूट बांधकाम क्षेत्र, ''सरस्वती व्हिला'' म्हणून ओळखल्या जाणाऱ्या इमारतीत, सर्व्हे क्र. ७०, हिस्सा क्र. ५/बी धारक जमिनीच्या भागावर बांधलेली, क्षेत्र मोजमापीत १५४०.७५ चौ. मीटर, रु. ०.७२ पैसे मूल्यांकन असलेली, गाव–विरार, तालुकाः वसई, जिल्हाः पालघर येथे, वसई उपनिबंधकांच्या क्षेत्रात स्थित स्थावर मिळकतीचे सर्व ते भाग आणि विभाग.					
३३४०९६१००००१८४ ट्रस्ट खाते क्र.– एसएआरसी ट्रस्ट–१६ अंतर्गत मे. जना स्मॉल फायनान्स बँक लिमिटेड सह.	**१. राजबीर सरमन सिंग ठाकूर (कर्जदार) २. राजबीर सरमन सिंग ठाकूर (सह–कर्जदार)**	**सूचनेची तारीखः १६–०३–२०२६ रु. १६,४५,९११.६९/– (रुपये सोळा लाख पंचेचाळीस हजार नऊशे अकरा आणि एकोणसत्तर पैसे मात्र) या रकमेसाठी १२/०३/२०२६ रोजीस देय. कब्जाचा प्रकार आणि तारीखः सांकेतिक कब्जा २५/०५/२०२६**	**राखीव किंमतः रु. १५,२२,८००/– बोली वाढः रु. ५०,०००/– इअर रक्कमः रु. १,५२,२८०/– (रा. किं. च्या १०%) इअर सादर करण्याची अंतिम तारीख आणि वेळः २८–नोव्हेंबर–२०२६ स. ११ वा. ते सायं. ५ वा.**	**लिलावाची तारीख आणि वेळः ३०–नोव्हेंबर–२६ स. ११ वा. ते सायं. ५ वा. निरीक्षणाची तारीख आणि वेळः २३–नोव्हेंबर–२६ स. ११ वा. ते सायं. ५ वा. जेएसएफबीएल/एसएआरपीएल यांना ज्ञात असलेली बोजा देयके_____.**	**सुमेश मित्तलः ९९९३५८७७९७ रामपाल गौतमः ९६२५९७७७९२ व्यवहार हाताळणाऱ्या अधिकाऱ्याचे नावः जनाच्या व्यवहार हाताळणाऱ्या अधिकाऱ्याचा मोबाईल क्र.**
गहाण मिळकतीचे वर्णन फ्लॅट क्र. ००४, एकूण क्षेत्र मोजमापीत ५५० चौ. फूट बांधकाम क्षेत्र (ज्यामध्ये बाल्कनीच्या क्षेत्राचा समावेश आहे), तळमजल्यावर, मजल्याच्या आराखड्यात दर्शविल्याप्रमाणे, **''मारुती अपार्टमेंट''** म्हणून ओळखल्या जाणाऱ्या कॉम्प्लेक्समध्ये, गावठाण जमीन धारक घर क्र. १४६५/२ वर बांधलेली, क्षेत्र मोजमापीत ९३२.६२ चौ. मीटर, गाव विरार, तालुका वसई, जिल्हा पालघर येथे, वसई येथील उपनिबंधकांच्या क्षेत्रात स्थित स्थावर मिळकतीचे सर्व ते भाग आणि विभाग.					
४७५२९४२०००११२६ ट्रस्ट खाते क्र.– एसएआरसी ट्रस्ट–१६ अंतर्गत मे. जना स्मॉल फायनान्स बँक लिमिटेड सह.	**१. संध्या अजित जाधव (कर्जदार) २. अजित दामू जाधव (सह–कर्जदार) ३. मितेश अजित जाधव (सह–कर्जदार) (पत्याशिवाय)**	**सूचनेची तारीखः १७–०४–२०२६ रु. १०,९६,९३७/– (रुपये दहा लाख शहाण्णव हजार नऊशे सदतीस मात्र) या रकमेसाठी १३–०४–२०२६ रोजीस देय. कब्जाचा प्रकार आणि तारीखः सांकेतिक कब्जा ०२–०७–२०२६**	**राखीव किंमतः रु. १८,७९,२००/– बोली वाढः रु. १,००,०००/– इअर रक्कमः रु. १,८७,९२०/– (रा. किं. च्या १०%) इअर सादर करण्याची अंतिम तारीख आणि वेळः २८–नोव्हेंबर–२०२६ स. ११ वा. ते सायं. ५ वा.**	**लिलावाची तारीख आणि वेळः ३०–नोव्हेंबर–२६ सकाळी ११ वा. ते सायं. ५ वा. निरीक्षणाची तारीख आणि वेळः २३–नोव्हेंबर–२६ स. ११ वा. ते सायं. ५ वा. जेएसएफबीएल/एसएआरपीएल यांना ज्ञात असलेली बोजा देयके_____.**	**सुमेश मित्तलः ९९९३५८७७९७ रामपाल गौतमः ९६२५९७७७९२ व्यवहार हाताळणाऱ्या अधिकाऱ्याचे नावः जनाच्या व्यवहार हाताळणाऱ्या अधिकाऱ्याचा मोबाईल क्र.**
गहाण मिळकतीचे वर्णन फ्लॅट क्र. ३०४, तिसऱ्या मजल्यावर, एकूण क्षेत्र मोजमापीत ३३.४५ चौ. मीटर बांधकाम क्षेत्र, ''साई कीर्ती अपार्टमेंट'' म्हणून ओळखल्या जाणाऱ्या इमारतीत, मुर्धा उत्तन रोड, मुर्धा गाव, भाईंदर (पश्चिम), जिल्हा ठाणे ४०११०१ येथे स्थित मिळकतीचे सर्व ते भाग आणि विभाग. **सीमाबध्दः– पूर्वः** अंतर्गत रस्ता, **पश्चिमः** ॲंका गार्डन रेस्ट्रो बार, **दक्षिणः** उत्तन रोड, उत्तरः घर.					
३०७०९६१०००१६३५ ट्रस्ट खाते क्र.– एसएआरसी ट्रस्ट–१६ अंतर्गत मे. जना स्मॉल फायनान्स बँक लिमिटेड सह.	**१. विजय कुमार तिवारी (कर्जदार) २. अंतिमा ज्वाला प्रसाद तिवारी (सह–कर्जदार)**	**सूचनेची तारीखः १३–०२–२०२६ रु. १६,४५,९११.६९/– (रुपये सोळा लाख पंचेचाळीस हजार नऊशे अकरा आणि एकोणसत्तर पैसे मात्र) या रकमेसाठी ०९–०२–२०२६ रोजीस देय. कब्जाचा प्रकार आणि तारीखः सांकेतिक कब्जा २५–०५–२०२६**	**राखीव किंमतः रु. १३,५१,४००/– बोली वाढः रु. ५०,०००/– इअर रक्कमः रु. १,३५,१४०/– (रा. किं. च्या १०%) इअर सादर करण्याची अंतिम तारीख आणि वेळः २८–नोव्हेंबर–२०२६ सकाळी ११ वा. ते सायं. ५ वा.**	**लिलावाची तारीख आणि वेळः ३०–नोव्हेंबर–२६ स. ११ वा. ते सायं. ५ वा. निरीक्षणाची तारीख आणि वेळः २३–नोव्हेंबर–२६ स. ११ वा. ते सायं. ५ वा. जेएसएफबीएल/एसएआरपीएल यांना ज्ञात असलेली बोजा देयके_____.**	**सुमेश मित्तलः ९९९३५८७७९७ रामपाल गौतमः ९६२५९७७७९२ व्यवहार हाताळणाऱ्या अधिकाऱ्याचे नावः जनाच्या व्यवहार हाताळणाऱ्या अधिकाऱ्याचा मोबाईल क्र.**
गहाण मिळकतीचे वर्णन फ्लॅट क्र. ००१, तळमजल्यावर, क्षेत्र मोजमापीत ४५५ चौ. फूट बांधकाम क्षेत्र, ''साई श्रद्धा अपार्टमेंट'' म्हणून ओळखल्या जाणाऱ्या इमारतीत, सर्व्हे क्र. ७०, हिस्सा क्र. १/४ वरील जमिनीच्या भागावर बांधलेली, क्षेत्र मोजमापीत १६०० चौ. मीटर, गाव–विरार, तालुका वसई आणि जिल्हा पालघर येथे, वसई येथील उपनिबंधकांच्या क्षेत्रात स्थित स्थावर मिळकतीचे सर्व ते भाग आणि विभाग. **पूर्वेसः** मोकळा प्लॉट, **पश्चिमेसः** अंतर्गत रस्ता, **दक्षिणेसः** अंतर्गत रस्ता, **उत्तरेसः** इमारत.					

१) विक्रीच्या तपशीलवार अटी व शर्ती, बोली अर्ज आणि इतर माहितीसाठी तारण धनको/अभिहस्तांकिती/ मे. श्रीराम ॲसेट रिकन्स्ट्रक्शन प्रायव्हेट लिमिटेड यांच्या **https://www.shriramarc.com** या वेबसाइटला किंवा आमच्या लिलाव एजन्सी मे. ४ क्लोजर यांच्या **https://bankauctions.in** आणि **www.foreclosureindia.com** या वेब पोर्टलवरील वेबसाइटला देखील भेट देऊ शकतात. कोणत्याही सहाय्यासाठी, आपण **info@bankauctions.in/initesh@bankauctions.in** या ईमेल आयडीवर ईमेल करू शकता किंवा वरील तक्त्यात दिलेल्या संपर्क क्रमांकांवर आमचे व्यवसाय भागीदार **मे. जना स्मॉल फायनान्स बँक लिमिटेड** यांच्याशी संपर्क साधू शकता. या अटी बोलीदारांनी बोली अर्जासह स्वाक्षरी करून द्यावयाच्या आहेत. सदर सूचना प्राधिकृत अधिकारी/तारण धनको यांच्या अधिकृत वेबसाइटवर देखील अपलोड करण्यात आली आहे.

२) इच्छुक बोलीदारांनी त्यांची ईएमडी रक्कम डीडीद्वारे **एसएआरसी–ट्रस्ट–१६** यांच्या नावे जमा करावी आणि **एसएआरसी–ट्रस्ट–१६** यांच्या पक्षात आरटीजीएस/एनईएफटीद्वारे जमा करावी; **बँकेचे नावः आयसीआयसीआय बँक लिमिटेड; शाखेचा पत्ताः मुंबई – कमानी कुर्ला पश्चिम; बँक खाते क्रमांकः १९६२०५००४६५३; आयएफएससी कोडः ०००१९६२.**

सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या रूल ९(१) मधील तरतुदींनुसार वैधानिक १५/३० दिवसांची विक्री सूचना

कर्जदार/गहाणदार/हमीदार यांना याद्वारे सूचित करण्यात येते की, ई–लिलावाच्या दिनांकापूर्वी वरील नमूद केलेली रक्कम त्यावरील अद्ययावत व्याज व आनुषंगिक खर्चासह अदा करावा, अन्यथा मालमत्तेचा लिलाव/विक्री करण्यात येईल आणि उर्वरित देय रक्कम, असल्यास, त्यावरील व्याज व खर्चासह वसूल करण्यात येईल.

ठिकाणः मुंबई, नाशिक आणि अहमदनगर
दिनांकितः २९.१०.२०२६

सही/– प्राधिकृत अधिकारी, श्रीराम ॲसेट रिकन्स्ट्रक्शन प्रायव्हेट लिमिटेड (एसएआरसी ट्रस्ट–११ चे ट्रस्टी म्हणून त्यांच्या क्षमतेत कार्यरत)